

50/100  
**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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2  
SECTION OFFICER (Judl.)

*Shahid*  
15/11/17

( SEE RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

Original Application No : 4/103  
Misc. Petition No.  
Contempt Petition No.  
Review Application No.

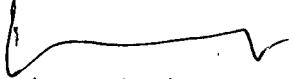
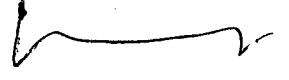
Applicant(s): S. Talukdar

- vs. -

Respondent(s): U. O. I. Govt

Advocate for the Applicant(s): M. Chanda, G.N. Chakrabarty

Advocate for the Respondent(s): CACR K.N. Choudhury  
R.S. Choudhury

Notes of the Registry	Date	Order of the Tribunal
This application is in form but not in time <u>Condonation</u> Petition is filed / under C.G.S.C. F for Rs. 5/- and vide I.P.O./B/ <u>76605329</u> Dated <u>20/1/03</u> <i>1/03 Mrs. 24/1/03 Dy. Registrar.</i>	31.1.2003	Heard Mr M. Chanda, learned counsel for the applicant. Issue notice returnable by four weeks. List on 7.3.2003 for admission.   Vice-Chairman
Steps taken. No envelope. <i>PR</i> Notice prepared and sent to D/S for issuing the respondent Nos. 1 to 4 by Regd. A.O.  <i>13/2</i> DINo: 2316234 dtd: 17/2/03	7/3/2003 4.4.2003	Court deal not fit today. The case rescheduled to 4/4/2003.   Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondent Nos. 1 to 3 prayed for time for filing written statement. Mrs. R. S. Choudhury, learned counsel has entered appearance on behalf of the respondent No. 4. List on 2.5.2003 for reply and further orders.
Notice is to respondent No. 3 returned & refused as Executive Engineer is not available. <i>2/2 in 'C' file</i>	mb	 Vice-Chairman

① Service report are still awaited.

*23/4/03*

(2)

2.5.2003 Heard Mr. M. Chanda, learned counsel for the applicant.

No reply so far filed by the respondents. The application is admitted. Call for the records. No fresh notice need to be issued.

On the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents further four weeks time is allowed to the respondents to file written statement. List on 11.6.2003 for orders.

No written statement  
has been filed.

3/

12.6.03.

mb

Vice-Chairman

11.6. Single bench did not sit today. The case is adjourned to 13.6.2003.

13.6.2003 List again on 26.6.2003 for filing written statement.

24.6.03

W/S submitted  
by the Respondents.

Par.

No rejoinder has  
been filed.

3/

31.7.03

mb

Vice-Chairman

1.8.2003

On the prayer of Mr. I. Choudhury, learned counsel for the respondent No.4, the case is adjourned. List on 29.8.2003 for hearing.

Par.

26.8.03  
W/S filed by  
the Respondent No.4.

mb

Vice-Chairman

(3)

## O.A. 4 of 2003

Office Note	Date	Tribunal's Order
	29.8.03	<p>Case On <del>12.8.03</del></p> <p>On the prayer of learned counsel for the parties case is adjourned to 5.9.03 for hearing.</p>
<u>3.9.03</u> Rejoinder Statement by the applicant in reply to W.S. Statement by the Respondents No.4 and other respondents.	1m 5.9.2003	<p>Vice-Chairman</p> <p>On the prayer of Mrs. R.S. Chowdhury, learned counsel for the respondents the case is adjourned. List on 12.9.03 for hearing.</p>
	mb 12.9.2003	<p>Vice-Chairman</p> <p>present: The Hon'ble Mr.K.V.Prahaldan Administrative Member.</p> <p>On the prayer made by Mr.A.Deb Roy learned Sr.C.G.S.C. the case is adjourned and again listed for hearing on 26.9.2003.</p>
	bb 26.9.2003	<p>Vice-Chairman</p> <p>Adjourned on the prayer of learned counsel for the applicant. List on 24.10.2003 for hearing.</p>
	mb 24.10.03	<p>Vice-Chairman</p> <p>There is no Bench today. Adjourn to 6.11.03.</p>
	6.11.03	<p>Vice-Chairman</p> <p>no Bench today. Agreed to 1-12-03.</p>

Office Note	Date	Tribunal's Order
<i>The Case is ready for hearing.</i>  <i>8.1.04</i>	19.12.2003	<p>On the prayer of Mr. G.N. Chakrabarty, learned counsel for the applicant, the case is adjourned. List on 9.1.2004 for hearing.</p> <p><i>K. D. Borlaud</i> Member (A)</p>
	9.1.2004	<p>Heard Mr. M. Chanda, learned counsel for the applicant and also Mrs. R.S. Chowdhury, learned counsel for the respondent No. 4.</p> <p>List again on 24.1.2004 for hearing.</p> <p><i>K. D. Borlaud</i> Member (A)</p>
	4.3.03	<p>On the prayer of the learned counsel for the parties list again on 15.3.03 for hearing.</p> <p><i>K. D. Borlaud</i> Member (A)</p>
	15.3.2004	<p>List, on 26.3.2004 alongwith M.P. 23/2004.</p> <p><i>K. D. Borlaud</i> Member (A)</p>
	26.3.2004	<p>Heard Mr. M. Chanda, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. and Mrs. R.S. Chowdhury, learned counsel for the respondents.</p> <p>List on 7.4.2004 for hearing. On that day jurisdiction of the O.A. will be taken up.</p> <p><i>K. D. Borlaud</i> Member (A)</p>

21.4.04

Copy of the judgment  
has been sent to  
the D/Sec. for being  
filed to the  
appellant as well  
as to the L.A. Adv.  
in the Registry.

at

Am 22/4/04

7.4.04

Heard counsel for the parties.

Hearing concluded. Judgment delivered  
in open Court, kept in separate sheets.The application is disposed of in  
terms of the order. No order as to costs.

*ICV*  
Member (A)

pg

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A./D.A. No. 1114 of 2003

DATE OF DECISION 7.04.2004

Shri Satish Talukdar,

.....APPLICANT(S).

Mr. M. Chanda

.....ADVOCATE FOR THE  
APPLICANT(S).

-VERSUS-

Union of India & Ors

.....RESPONDENT(S)

Mr. A. Deb Roy, Sr.C.G.S.C. for the respondents 1,2 & 3  
and Mrs. R. S. Chowdhury, for respondent No. 4.

.....ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR. K.V. PRAHALADAN, ADMINISTRATIVE MEMBER

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Member, ADMINISTRATIVE

100

9

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 4 of 2003.

Date of order : This the 7th Day of April, 2004.

The Hon'ble Shri K.V.Prahladan, Administrative Member.

Shri Satish Talukdar,  
Senior Assistant,  
Office of the Senior Manager,  
Airport Authority of India,  
National Airports Division,  
Dibrugarh, Assam.

...Applicant

By Advocate Sri M.Chanda.

- Versus -

1. Union of India,  
represented by the Secretary to the  
Government of India,  
Ministry of Urban Development,  
New Delhi.
2. The Superintending Engineer,  
C.P.W.D.,Bamunimaidam,  
Guwahati.
3. The Executive Engineer,  
C.P.W.D.,Mohanbari,  
Dibrugarh, Assam.
4. The Senior Manager (Aero),  
Airport Authority of India,  
National Airport Division,  
Dibrugarh Airport,  
Dibrugarh, Assam.

...Respondents

By Sri A.Deb Roy, Sr.C.G.S.C. for Respondents 1, 2 & 3.  
& Mr. K.N. Choudhury, Sr. Advocate assisted by Mrs. R.S.  
Chowdhury for the Respondent No. 4.

O R D E R (ORAL)

K.V.PRAHLADAN, MEMBER(A)

The applicant joined as Khalasi in the C.P.W.D on 28.6.1967. Subsequently he went on deputation and finally absorbed in the Airport Authority of India, Dibrugarh with effect from 1.7.1990. From the records available before me it is clear that the applicant has been permanently absorbed in the Airport Authority of India. This application has been filed for correction of his date of birth. The head of the department is competent to take a decision in this matter. Since the applicant has been permanently absorbed in the

*lwd*

Airport Authority of India he has no relation with his parent department of C.P.W.D. Therefore, it is for the Airport Authority of India to decide about the date of birth of the applicant. Service matters relating to Airport Authority of India does not come under the jurisdiction of the Central Administrative Tribunal. Therefore, this application is not maintainable. However, the applicant may approach the proper forum.

The O.A is accordingly disposed of for want of jurisdiction. No order as to costs.

*KV Prabhadev*  
( K.V.PRAHLADAN )  
ADMINISTRATIVE MEMBER

क्षेत्रीय विवरण अधिकारी  
क्षेत्रीय विवरण अधिकारी अधिकारी  
20 JAN 2003  
मुकाबली विवरण  
क्षेत्रीय विवरण अधिकारी, BORIB  
THE STATE OF JHARKHAND

**GUWAHATI BENCH**  
**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case

O. A. No. 7 2003

Sri Satish Talukdar

**Applicant**

- Versus -

Union of India & Others:

### Respondents.

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Filed by

Date : 6.12.2002

## Advocate

svi: salah talkah

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative  
Tribunals Act, 1985)

O. A. No. 4 /2003

**BETWEEN**

Sri Satish Talukdar  
Son of Late Alonga Talukdar  
Working as Senior Assistant, (on deputation basis)  
Office of the Senior Manager,  
Airport Authority of India  
National Airports Division  
Dibrugarh, Assam.

...Applicant

**-AND-**

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Urban Development,  
New Delhi.

*Sri Satish Talukdar*

2. The Superintending Engineer,  
C.P.W.D., Bamunimaidam,  
Guwahati.
3. The Executive Engineer,  
C.P.W.D., Mohanbari,  
Dibrugarh, Assam.
4. The Senior Manager, (Aero)  
Airport Authority of India  
National Airport Division,  
Dibrugarh Airport,  
Dibrugarh, Assam.

...Respondents

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made against the impugned letter dated 30.05.2002 issued by the Regional Headquarter, Guwahati communicated by the letter dated 07/10/2002 rejecting the prayers of the applicant for recording correct date of birth in the Service records of the applicant and also praying for a direction upon the respondents to make correct entry of the date of birth in the service book of the applicant as 30.6.1949 instead of 30.6.1944 and also for a direction to the respondents to allow the applicant to continue in service in terms of the correct date of birth till retirement on superannuation.

*Sy'l Salish Talakalee*

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That your applicant initially appointed as Khalasi under the respondents after being sponsored by the local Employment Exchange and being selected by the respondents in the year 1967. He was initially posted as Khalasi at C.P.W.D., Mohanbari under the administrative control of Executive Engineer.
- 4.3 That it is stated that at the time initial recruitment of the applicant he had submitted all relevant documents including the age proof certificate issued by the then Headmaster of the Airport Kanoi L.P.School, Mohanbari wherein his date of birth was recorded as 30.6.1949 and the respondents verified all the relevant

*SVT Salilch Talakale*

documents including the age proof certificate before allowing him to join in the service as Khalasi. Be it stated that the applicant read up to Class IV in the aforesaid Kanoi L.P.School at Mohanbari. It is pertinent to mention here that the certificate issued by the Kanoi L.P.School was submitted before the authority at the time of entry into his service and the same was never returned to him by the authority. The applicant also produced his school certificate at the time of interview before the Selection Committee. It is categorically submitted that in the certificate issued by the Kanoi L.P. School, Mohanbari the date of birth of the applicant was recorded as 30.6.1949 on the basis of records available in the school.

- 4.4 That your applicant came to learn from a reliable source that he is going to be retired on superannuation with effect from 30.7.2004 and on enquiry he came to learn that his date of birth has been wrongly recorded in his service as 30.6.1944 instead of 30.6.1949. Thereafter he had repeatedly approached the concerned authorities on several occasions for correction of his date of birth in his service book as 30.6.1949 instead of 30.6.1944. It is relevant to mention here that the applicant on 2nd July, 2002 submitted a representation addressed to the Executive Engineer, C.P.W.D. Electrical Engineer, Bamunimaidam, Guwahati praying inter alia for correction of his date of birth in the service book as 30.6.1949 instead of 30.6.1944. It is

SWT Salish Tmlakader

also stated in the said representation that at the time of his of his initial joining in service the date of birth of the applicant was duly recorded as 30.6.1949 and also enclosed a copy of the certificate subsequently obtained on 27.1.1999 by the applicant issued from the said Kanoi L.P. School. He had also enclosed along with his representation a copy of the affidavit sworn in before the Judicial Magistrate, Dibrugarh with a declaration to the effect that the date of the birth of the applicant is 30.6.1949 as per certificate issued by the Headmaster, Kanoi L.P. School. The said representation dated 2.7.2002 was submitted through proper channel, addressed to the Executive Engineer, Bamunimaidam, Guwahati, and the same was in fact forwarded by the present employer namely, Senior Manager, Airport Authority of India, Dibrugarh where the applicant is serving on deputation basis.

A copy of the Certificate dated 27.1.1999, Affidavit dated 1.10.2001, and representation dated 2.7.2002, are annexed as **Annexure-1,2 and 3** respectively.

4.5 That most surprisingly, the Senior Manager(Aero), Airport Authority of India, Dibrugarh Airport informed the applicant vide his letter bearing No. DIB/AAI/E-6(PENSION)/1397 dated 07/10/06/2002 informed the applicant that Regional Headquarter, Guwahati vide impugned letter No. NER/ENGG.5/10588 dated 30.05 has

*Shri Salim Talukdar*

carefully considered and rejected the claim of the applicant for alteration of his date of birth to 30.6.1949 instead of 30.6.1944. Hence the present application.

A copy of the impugned letter dated 07/10.06.2002 is annexed as **Annexure-4**.

- 4.6 That it is stated that in the impugned rejection letter issued by the Regional Headquarter office, Guwahati did not disclose any reason for rejection of the claim of the applicant for correct entry of date of birth in the service book of the applicant. On that score alone the impugned letter dated 07/10.06.2002 is liable to be set aside and quashed.
- 4.7 That it is stated that it would be evident from the certificate issued by the Headmaster, Kanoi L.P.School, Mohanbari the date birth of the applicant is 30.6.1949 as per records available in the school, whereas in the service book of the applicant the date of birth has been recorded by the authority as 30.6.1944. Therefore it would be presumed that the competent authority while recording the date of birth of the applicant in the service book committed a bona fide clerical mistake and as a result the date of birth of the applicant was wrongly recorded as 30.6.1944 in place of 30.6.1949. Therefore, when the subsequent certificate issued by the said Kanoi L.P. School, Mohanbari produced by the applicant before the respondents along with his

*Swarish Talukdar*

the said Kanoi L.P. School, Mohanbari produced by the applicant before the respondents along with his representation, the said bona fide clerical mistake is liable to be rectified for the ends of justice.

It is further submitted that it is not a case for alteration of date of birth but an application praying for rectification for bona fide clerical mistake. As such question of limitation or delay cannot stand on the way for such rectification in the service book of the applicant.

- 4.8 That it is stated that if the bona fide clerical mistake is not rectified in the service book, relating to the date of birth of the applicant, it will cause irreparable loss, injury and financial hardship and service prospect of the applicant. In the facts and circumstances finding no other alternative the applicant approaching this Hon'ble Tribunal for protection of his valuable rights and interests by passing an appropriate order directing the respondents to make correct entry of date of birth into the service of the applicant as per the certificate submitted by the applicant at the time of joining in service wherein the date of birth recorded as 30.6.1949.
- 4.9 That this application is made bonafide and for the cause of justice.

*Syed Ali Talukdar*

5. Grounds for relief(s) with legal provisions.

- 5.1 For that, the date of birth of the applicant has been recorded in the service book not based on the age proof certificate submitted by the applicant at the time of initial recruitment which was issued by the then Head master, Kanoi L.P.School, Mohanbari.
- 5.2 For that, the date of birth of the applicant as 30.6.1944 is wrongly recorded in the service book.
- 5.3 For that, the correct date of birth of the applicant is 30.6.1949 as per the certificate issued by the then Headmaster, Kanoi L.P.School., Mohanbari.
- 5.4 For that, no grounds is disclosed by the respondents in the impugned letter of rejection of the claim of the applicant for correct entry of date of birth as 30.6.1949 in the service records.
- 5.5 For that, the applicant cannot be allowed to suffer due to clerical mistake committed by the respondents while recording the date of birth in the service book.
- 5.6 For that, it is a case of bona fide clerical mistake while recording date of birth in the service book without properly looking into the relevant records.
- 5.7 For that it is the duty of the respondents to enter the correct date of birth in the service book of the

*S/1 Salilakhal*

concerned employee in the terms of the age proof documents submitted by him/her at the time of joining, the service.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

*sri Salih Talukder*

- 8.1 That the Hon'ble Tribunal be pleased to set aside and quash the impugned letter bearing No. NER/ENGG.5/10588 dated 30.05 (Annexure-4) issued by the Regional Headquarter, CPWD, Guwahati, which was communicated by the Senior Manager(Aero), Airport Authority of India, Dibrugarh Airport vide his letter dated 07/10/06.2002.
- 8.2 That the respondents be directed to record the correct date of birth of the applicant as 30.6.1949 in place of 30.6.1944 in the service records of the applicant and further be pleased to direct the respondents to allow the applicant to continue in service as per correct date of birth i.e. 30.6.1949.
- 8.3 Costs of the application.
- 8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

**9. Interim order prayed for**

During pendency of this application, the applicant prays for the following relief: -

- 9.1 That the Hon'ble Tribunal be pleased to make an observation that the pendency of this application shall not be a bar for the respondents to correct the date of birth of the applicant as 30.6.1949 in place of 30.6.1944 in his service records.

Sy: Salim Talukdar

10.

This application is filed through Advocates.

11. Particulars of the I.P.O.

- i) I. P. O. No. : 76 605329
- ii) Date of Issue : 20-1-2003
- iii) Issued from : G. P. O, Guwahati
- iv) Payable at : G. P. O, Guwahati

12. List of enclosures.

As given in the index.

Sri Salim Tuklakhan

### VERIFICATION

I, Sri Satish Talukdar, Son of Late Alonga Talukdar, aged about 53 years, presently working as Senior Assistant in the office of the Senior Manager, Airport Authority of India, National Airports Division, Dibrugarh, Assam, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 6th day of January, 2003.

Sri Satish Talukdar

Sri Satish Talukdar



Sri Satish Talukdar.

Mr. Satish Talukdar, Mohanbari  
পিতা শ্রীযুত  
গাঁও, Lahcal ধানা, Dibrugarh  
জিলা, Airport Kanchi প্রাইমারী / এফসোসী স্কুল পঢ়ছিল। ইং ৩১.১২.৮৫

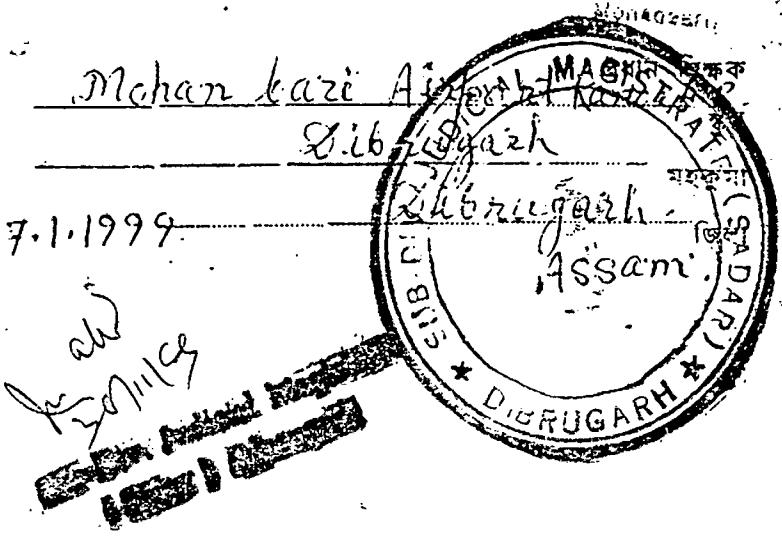
চনব ২১ মে মোহুব ৩। তারিখত এই স্কুল তেওঁর শিক্ষা শেষ  
হল। তেওঁ এই স্কুল FCC শ্রেণীর শেষ পরীক্ষাত উত্তীর্ণ হৈছে। অঙ্গ  
স্কুল থকা কালত তেওঁর স্বত্ত্বাব উত্তীর্ণ তাল আছিল। অঙ্গ

ইং ১৯৬৭ চনব ৩। December তেওঁর বয়স ডড়ি বহিমতে ১৬ বছৰ  
৬ মাহ। দিন (জন্ম তাৰিখ ৩০. ৬. ১৯৪৭)

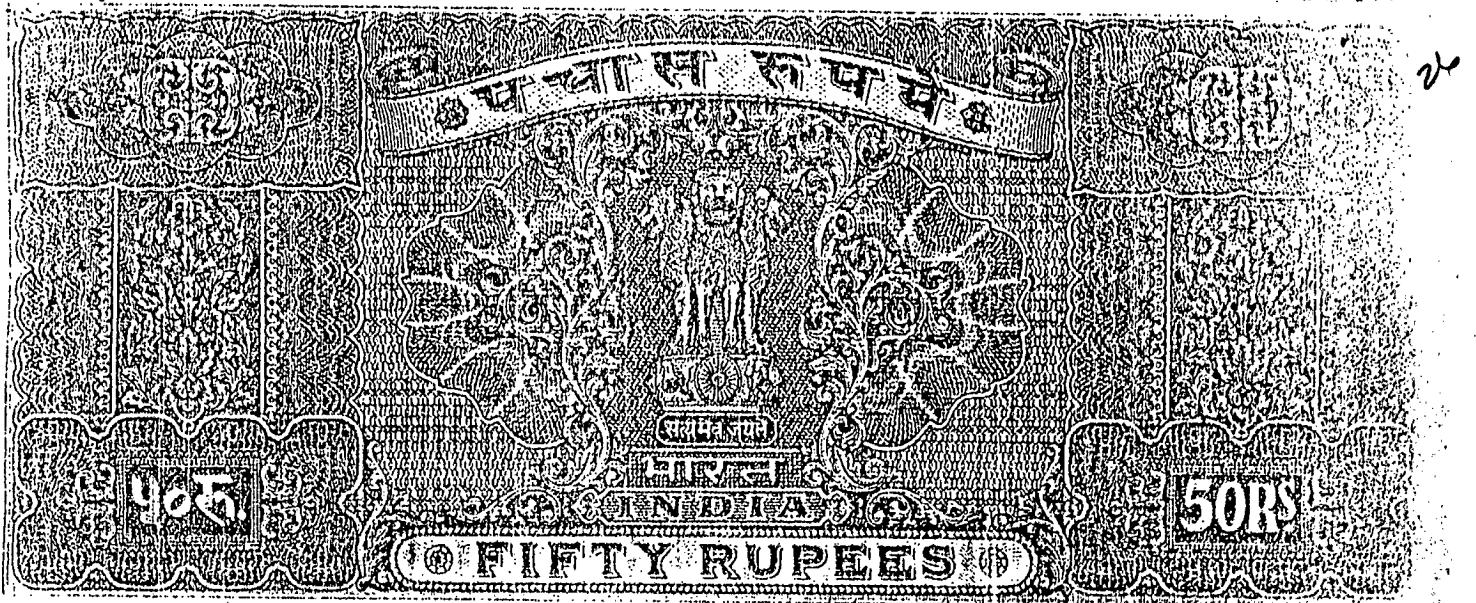
১৯৬৭-১. ১. ১৯৭৭  
11.00 AM  
At per ১. ১. ১৯৭৭  
Kanai L. P. School  
Mongazar

Mahanbari Airport MA প্রক্ষক  
Dibrugarh প্রক্ষক  
অঙ্গ অঙ্গ  
অঙ্গ অঙ্গ

তাৰিখ— ২৭. ১. ১৯৭৭



Mr. Satish  
Talukdar



IN THE COURT OF THE JUDICIAL MAGISTRATE AT DIBRUGARH

Dated: 1/10/2001

A F F I D A V I T

I, Sri Satish Talukdar Son of late Alonga Talukdar, aged 52 years, by religion Hindu, resident of Mohanbari, P.O., P.S., Lahowal, Dist. Dibrugarh do hereby solemnly declare on oath as follows:

1. That I am an Indian Citizen.
2. That my date of birth was 30.6.1949 (30th June, 1949) as per school certificate.

The above statements are true to the best of my knowledge and belief.

Identified by:

*[Signature]*  
Advocate

Solemnly affirmed and declared before me on oath by the above named deponent on being identified by Sri G. Baruah, Advocate on this 1st day of October, 2001.

*[Signature]*  
D E P O N E N T

*[Signature]*  
S. No. 10-01  
MAGISTRATE: DIBRUGARH.

*[Signature]*  
DIBRUGARH

*[Signature]*  
Satish Talukdar  
Advocate

24

Sl. No. 6828 Date 10/10/01  
Name S. S. Senfisli Talukdar  
Address 10/10/01  
S.I.S. No. 10/10/01 C.P. No. 10/10/01 Imp. less/Adhesive

Signature

N.

(NIRANJAN DAS)

Govt. Stamp Vendor

Stamp License No. 10/10/01 Date 10/10/01

To  
 The Executive Engineer,  
 C.P.W.D. (Electrical Engineer),  
 Guwahati-  
 Bamanimaidam,  
 Guwahati-21

Through Proper Channel

Dated, the 2nd July, 2002

Respected Sir ,

I have the honour to state that I have been serving in the Civil Aviation Deptt. Earlier I served in the Deptt. of C.P.W.D., Mohanbari since 1967.

My date of birth was 30.6.1949 I studied in Mohanbari Airport Kanoi L.P. School, Dibrugarh, I herewith enclose a copy of my School certificate certifying my date of birth. I also enclose an Affidavit duly sworn before 1st Class Magistrate, Dibrugarh. for your ready reference.

That Sir, while joining my service, I have duly recorded my date of birth on 30th June, 1949. (1949)

I have been given to understand that my date of birth in my service record has been inadvertently recorded as 30.6.1944.

I, therefore hereby most humbly pray to your honour to make necessary correction of my date of birth in my service both for the ends of justice.

Yours faithfully,

( Satish Talukdar )

Senior Operator (Engineering Section)  
 Airport Authority, Mohanbari,  
 Dibrugarh Airport.

Subhash  
 Subhash  
 Advocate

Dated - 702  
 Date - 6/7/02



भारतीय विमानपत्तन प्राधिकरण  
AIRPORTS AUTHORITY OF INDIA  
(राष्ट्रीय विमानपत्तन प्रभाग)  
(NATIONAL AIRPORTS DIVISION)

Ref. No. DIB/AAI/E-6 (PENSION) /1397

07-06-2002.  
Date.....  
10

To  
Shri S.C.Talukdar,  
Operator  
AAI, Dibrugarh Airport.

Subject:- Change of date of birth.

An extract copy of RHQ, Guwahati Office letter No.  
NER/ENGG.5/10588 dated 30-05 is appended below for your  
information.

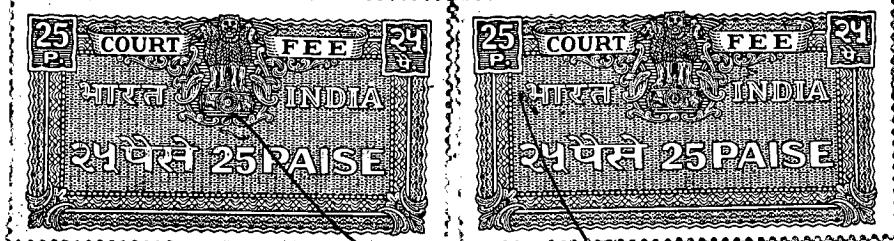
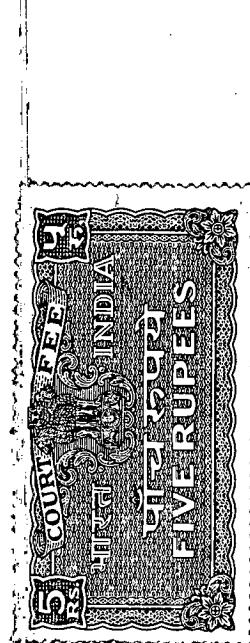
*S. Srinivasu* 02/01  
( S. SRINIVASU )  
Sr. Manager, (Aero)  
AAI, Dibrugarh Airport.

"The case of Shri S.C.Talukdar, Operator (Engg. Electrical) attached to your station for alteration of his date of birth to 30-06-49 instead of 30-06-44 has been carefully considered but can not be acceded to.

The official may be informed accordingly."

*Accepted  
Srinivasu*

डिब्रुगढ़ विमानपत्तन, आसाम Dibrugarh Airport, Assam	पिन :- 786012 Pin :- 786012	दुरभाष : SENIOR MANAGER(AERO) (Telephone-Fax) : 0373-381763 (O) 82532 (O) 82755 (O) 82523 (R)
--------------------------------------------------------	--------------------------------	--------------------------------------------------------------------------------------------------------



Sri Satish Talukdar

VAKALATNAMA

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O. A. No. 4 /2002

Sri Satish Talukdar ... Applicant(s)

-Vs-

Union of India & Others.

... Respondent(s)

Know all men by these presents that the above named Applicant do hereby appoint, nominate and constitute Sri Manik Chanda, Sri G. N. Chakrabarty and Sri S. Ghosh, Advocate(s) and such of below mentioned Advocate(s) as shall accept this VAKALATNAMA to be my/our true and lawful Advocate(s) to appear and act for me/us in the above noted case and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all such acts to be mine/our for all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate(s) shall be bound to appear and/or act on my/our behalf.

In witness whereof, I/We hereunto set my/our hand on this the ..... day of ..... 2002.

Received from the Mr. M. Chanda And Accepted  
Executant, satisfied Senior Advocate will  
And accepted. lead me/us in the case.

*Satish Talukdar*

Advocate

Advocate

*M. Chanda*

Advocate

Notice

From  
 G.N.Chakraborty, Advocate  
 Central Administrative Tribunal  
 Guwahati Bench, Guwahati

To *Sri A. D. Roy*

The Sr. C.G.S.C.  
 Central Administrative Tribunal  
 Guwahati Bench, Guwahati.

Sub : Original Application No. \_\_\_\_\_/2002 (Sri Satish Talukdar &  
3 Ors. -Vs- Union of India & Ors.)

Sir,

Please take notice that the above Original Application, a copy whereof is enclosed herewith for your information and necessary action, is being filed before this Hon'ble Tribunal today.

Kindly acknowledge receipt of the same.

Thanking You,

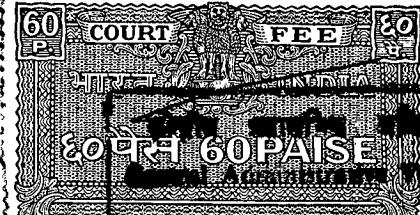
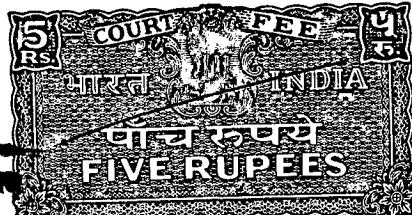
Received Copy

Yours faithfully,

Sr. C.G.S.C.

*G.N.Chakraborty*  
Advocate

I undertake to  
 deliver notice of  
 the application to  
 Sri A. D. Roy Esq.  
 Advocate



5584  
SL. 2  
Central Administrative Tribunal  
DIST: 7 FEB 2003

Gauhati Bench

VAKALATNAMA  
IN THE GAUHATI HIGH COURT  
[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR,  
TRIPURA, MIZORAM AND ARUNACHAL PRADESH]

O.A. NO 4 OF 2003

S. Talekdar

Appellant  
Petitioner

Versus

Ministry of India & Sons

Respondent  
Opposite-party

Know all men by these presents that the above named  
do hereby nominate, constitute and appoint Sri/Smti.

Respondent No 4

K.N. Choudhury & R.S. Choudhury

Advocate and such of the undermentioned Advocates as shall  
accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted  
above and in connection therewith and for that purpose to do all acts whatsoever in that connection including  
depositing or drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our  
behalf and I/We agree to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents  
and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act  
on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this 6<sup>th</sup> Day of March, 2003.

N. M. LAHIRI (Sr. Adv.)	B.R. DEY	G. GOPAL	DILIP KR. DAS (Sr. Adv.)
T. N. PHUKAN (Sr. Adv.)	A.K. PHOOKAN (Sr. Adv.)	B.K. GHOSE (Sr. Adv.)	PRADIP KHATANIAH
B. M. GOSWAMI (Sr. Adv.)	K.R. PATHAK	S. K. BARKATAKI	N. CHAKRAVORTY (Sr. Adv.)
J.P. BHATTACHARJEE (Sr. Adv.)	BHUBANESWAR KALITA (I)	DR N. K. SINGHA	MRS. K. YADAV
D.C. SHARMA	B. R. DAS (Sr. Adv.)	D.C. MAHANTA (Sr. Adv.)	DR B. P. TODI (Sr. Adv.)
B. K. GOSWAMI (Sr. Adv.)	S.P. DEKA	T.C. KHATRI	MRS. K. BHATTACHARYYA
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P. K. BARUA (Sr. Adv.)	D.R. GUHA	B. BANERJEE	S.S. SHARMA
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J. K. BARUAH (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	MRS. A. HAZARIKA	N.D. SARKAR
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M. A. LASKAR (Sr. Adv.)	N.C. DAS (Sr. Adv.)	T.C. MAJUMDAR (Sr. Adv.)	S.C. BISWAS
S.N. CHETIA	A.K. BHATTACHARYYA (Sr. Adv.)	DR HAREN DAS (Sr. Adv.)	P.C. ROYMEDHI
A.S. BHATTACHARJEE (Sr. Adv.)	A. B. CHOUDHURY	B. K. SARMA (Sr. Adv.)	UTPAL DAS (I)
A. R. BANERJEE (Sr. Adv.)	R.K. AGARWALLA	B. C. MALAKAR	DR S. S. HARLALKA
A.R. BARTHAKUR (Sr. Adv.)	T.S. DEKA (Sr. Adv.)	SAMSUL HUDA	D.R. GOGOI
D.K. HAZARIKA (Sr. Adv.)	K. P. SARMA (Sr. Adv.)	BHADRESWAR TANTI	K. BASAR
N.N. SAIKIA (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	N.N. SARMA	A.S. CHOWDHURY (Sr. Adv.)
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P.K. GOSWAMI (Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	CHAITANYA BARUAH (Sr. Adv.)	KAMAL AGARWAL
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D.P. CHALIHA (Sr. Adv.)	DIBAKAR GOSWAMI	FAIZNUR ALI	SAILEN MEDHI
MRS. K. DEKA	HIRENDRA NATH SARMA (Sr. Adv.)	D.K. KAKATI	MRS. M.B. DUTTA CHOUDHURY
BISHNU PRASHAD	BIJON CH. DAS	G.N. SAHEWALLA (Sr. Adv.)	P.C. GOSWAMI
S.S. RAHMAN	R.L. YADAV	G. K. JOSHI (Sr. Adv.)	APURBA SARMA (I)
GOLAP SARMA	PRAFULLA ROY	A.A. MIR	K.H. (SALIM) CHOUDHURY (Sr. Adv.)
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P.C. DEKA (Sr. Adv.)	B.L. SINGHA	B.P. KATAKEY (Sr. Adv.)	ASHIS DAS GUPTA
BHARGAV CHOUDHURY	P.K. MUSAHARY	MRS. JHARANA BORAH	L.P. SHARMA
P.K. DAS	M.Z. AHMED	S. N. SARMA (Sr. Adv.)	VIJAY HANSARIA
A.K. CHAUDHURI	R.P. KAKOTI	MD. ABDUL MANNAN	

Ministerial Committee  
Manager (Law) AAI, NCR  
Authorised Signature for  
let 4092 32

B. N. SARMA	K.N. CHOUDHURY (Sr. Adv)	MRINAL KR. CHOUDHURY	BISWA NATH SHARMA
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B.C. PATHAK	YADAB DOLOI	P.K. BARMAN	S.K. SINGH
F.H. LASKAR	R.C. DAS	RAJEN CHOUDHURY	D.K. GOSWAMI
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GAUTAM UZIR	DR (MS.) S. RAHMAN	JAYANTA CHUTIA	MD. IQBAL HUSSAIN
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BENU DHAR DAS	R. BARPUJARI	JOGESWAR SAIKIA	MS. NEELI BORDOLOI
S. L. TULSHYAN	B.K. CHOUDHURY	A.K. SARKAR	D.K. KOTHARI
N.N. KARMAKAR	MRS. NIRUPAMA SAIKIA	P.B. MAZUMDAR	KALYAN BHATTACHARJEE
MRS. REETA BORBORA	JENAT MOLLAH	L.M. KSHETRY	D.C. BARMAN
HRISHIKESH ROY	PUSPA KT. BORA	M.K. SAIKIA	HARIN MAHANTA
PRADIP DAS	M.L. SHARMA	A.J. DAS	MS. R.L. GOGOI
MD. M. H. RAJBARBHUIYAN	MS. TRIBENI GOSWAMI	BISHNU BURAGOHAIN	MD. K.A. MAZUMDAR
MRS. J. B. KHARBHISH	R.K. MALAKAR	A.F.G. OSMANI	U.C. BHATTACHARYYA
D. N. CHOUDHURY	BISWAJYOTI TALUKDAR	MS. MADHURI SINGH	TAYUM SON
S.S. GOSWAMI	P.K. BARMAN	SANJIB SAIKIA	MS. R. DAS MOZUMDAR
L. P. DUTTA	M.S. DEKA	MS. PORI BARMAN	MS. SYEDA I.A. BEGUM
K. K. MAHANTA	ANIL CH. DUTTA	MD. A. SABUR CHOUDHURY	A.S. NIJAMUDDIN
JAGDISH SHARMA	SINGHNAD CHOUDHURY	R. N. KALITA	P.C. BARUAH
P. S. DEKA	DILIP MOZUMDER	MS. MANOSHI HAZARIKA	RANJAN MAZUMDAR
MONINDRA SINGH	A.M. BUZARBARUAH (I)	MS. A. BHAGAWATI	RAMEN DAS (I)
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K.P. PATHAK (Sr. Adv)	MD. JASIMUDDIN AHMED	JNAN CH. NATH	P.M. DEKA
ARUP KR. GOSWAMI	DR P.N. HAZARIKA	KR. DEEPAK DAS	S.K. PAUL
S.S. DEY	ZIAUL KAMAR	MONMOHAN TALUKDAR	MUK PERTIN
DIGANTA DAS	MRS. M. PHUKAN	UPAMANYU HAZARIKA	DR A.C. PHUKAN
MRS. B. ACHARYA	R. K. SAIKIA	AMLAN DUTTA	M.C. DEKA
DILIP CHOUDHURY	SUBRATA NATH	BILLAL HUSSAIN	PALLAV KATAKI
LAKSHESWAR TALUKDAR	DHANESH DAS	T. J. MAHANTA	S.C. KEYAL
S.P. MAHANTA	H.N. GOSWAMI	M.D. CHOUDHURY	MS. S. B. BHUYAN
S.K. CH. MOHAMMAD	H.P. BARMAN	MS. S. DEKA BARUAH	SKH. MUKTAR
HASIBUR RAHMAN	MS. JYOTI TALUKDAR	MS. NILIMA DEVI	APARESH CHAKRAVARTY
MS. AJANTA DHAR	SACHIN KR. SHARMA	SATYEN SHARMA	MS. J. PHUKAN GOGOI
B. IBOCHOWBA SARMA	L.R. DUTTA	RAM CH. SAIKIA	GAUTAM BAISHYA
A.K. MAHESWARI	J.N. CHAKRAVARTY	UJJAL BHUYAN	MS. M. MAHANTA DAS
P.N. SINGH	QZI. S. KUTUBUDDIN	HEM CH. DUTTA	SIDHARTHA BHATTACHARYYA
NILAMONI GOSWAMI	S.K. KEJRIWAL	DIBAKAR SHARMA	M.P. SHARMA
MS. BHARATI DEVI	MS. PRATIMA DAS	MS. A.G. BARUAH	RANJIT DAS
DR Z.N. SHARMA	JAGANNATH BARUAH	MS. MANJULI DEV	RAMESH GOENKA
K.K. DEY	MD. M. AHMED	AMARENDRA CHOUDHURY	PHANIDHAR GOGOI
H.K. SAIKIA	MS. B. K. DEVI GOSWAMI	DR P. K. BHUYAN	MS. P.B. HATIKAKOTI
G.K. DUTTA	B.C. SARMA	MS. G. D. MAZUMDAR	MS. SUNITY SONOWAL
B. MRINAL CHOUDHURY	MS. J.D. ACHARYYA	JYOTIRMoy ROY	MS. BABITA GOYAL
KUMUD BARUAH	V.M. THOMAS	ASHIS BHATTACHARJEE	BIMAL CHETRI
APURBA KR. SHARMA	K.K. PHUKAN	MS. PRANATI SHARMAH	PREM SHARMAH
NAZRUL ISLAM	B. DEVA GOSWAMI	MS. R.T. PHOOKAN	BISWAJEET GOSWAMI
RAJIB BORUAH	AML CH. DAS	KHARGESWAR DAS	MRS. EVA KAKOTI
SRIKANTA HAZARIKA	MS. BAHARUN SAIKIA	H.K. BAISHYA	T.C. CHUTIA

V.K. CHOPRA	BIPLAV CHAKRAVORTY	MS. M.D.G. BARUAH	MS. AJANTA NEOG
S.K. SINGH	P.N. CHOWDHURY	BHABANI PHUKAN	ARNAB BISWAS
C.T. JAMIR	A. DEV ROY	RAHMAN ALI	SAHIDA BEGUM
MALKIT SINGH	MS. N. BHATTACHARYYA	DHIRENDRA KR. DAS	MONMOHAN GOSWAMI
H.K. SHARMA	PRABIN MAHANTA	R. K. BORAH	P.C. CHOWDHURY
PURNA KT. GOGOI	H.K. MAHANTA	ALOK VERMA	M.N. NATH
SUDAMA CHAUHAN	D.N. BORA	HRISHIKESH SARMA	MS. UMA CHAKRAVORTY
U.K. BORTHAKUR	R.K. BORA	MS. R. BHATTACHARYYA GHOSAL	MS. KABITA BHAGAWATI
MS. GEETA DEKA	A.C. BARUAH	T.B. JAMIR	MS. JUTHIKA CHAKRABORTY
MS. N. DUTTA SHARMA	M.M. RAY	A.R. SIKDAR	MS. S. SENAPATI
A.K. BARUAH (I)	P.K. DAS	NITYANANDA BARUAH	MS. INDRANI SARMA (II)
MS. S. ADWANI	MS. SOHELI SEAL	N.K. NATH	MANASH SARANIA
P.J. PHUKAN	MR. AJANTA TALUKDAR	DR PAUL PETTA	MRS. G. DAS HALOI
JAIGNESWAR SAIKIA	MRS. N. T. NATH	MS. BINA TRIPATHI	MRS. PRANITA CHOWDHURY
MS. R. PATHAK BORAH	NIRMALENDU SINHA	MS. ARIFA K. CHOWDHURY	DEVASHIS THAKUR
MD. M. H. CHOWDHURY	MISS. Z. TSIBU KHRO	D.M. BORDOLOI	MS. Z. ARA BEGUM
RAB HUSSAIN	MS. ANITA DEVI	BHABA KT. GOSWAMI	K.C. SARMA
C.K. DAS	MRS. ANU BARUA	M.K. GARODIA	SUMAN CHAKRABARTY
PALLABH BHOWMIK	MS. FATIMA AHMED	MRS. R. PHUKAN SAIKIA	ANIL KR. CHOWDHURY
S.M. SARKAR	NILUTPAL BARUA	MS. SHARMILA PHUKAN	ABRAR AHMED
S.K. GOSWAMI	MS. B. DUTTA DAS	MUKUL GOSWAMI	MS. SANGHAMITRA DOWERA
HARMOHAN TALUKDAR	UTPAL CH. DAS	J. N. SARMA	B. ROY CHOWDHURY
R.M. CHOWDHURY	P.B. SARMA	HAMIDUR RAHMAN (I)	PRASANTA KHATANIAH
MASLIM GHANI	ARUP KR. SARMA (II)	SATYA BHARALI	ANUP JYOTI SARMA
J.C. BEZ	MS. S. BARPUJARI	KAMALESH SHARMA	S.C. CHAKRABORTY
BIJAN CHAKRABORTY	ACHINTA SHARMA	BISWADEV SINHA	P.M. DASTIDAR
A.B. ROY (Sr. Adv)	S. DEB ROY	H.K. DAS	HAMIDUR RAHMAN (II)
A.M. BUZARBARUAH (II)	SUNIL MURARKA	B.D. KONWAR	MS. DEEPAWALI SHAH
UTPAL RAJ SAIKIA	S.S. SAMADUR RAHMAN	T.N. SRINIVASAN	D.K. CHOMAL
L. NESSA CHOWDHURY	BISWAJIT PRASAD	MS. RINI B. HAZARIKA	MD. NURJAMAL SARKAR
DHIRAJ KR. SAIKIA	MS. M. PRADHAN	DILIP BARUA	MS. ASHA JAIN
J.K. MISRA	A.K. JAIN	N.J. DUTTA	MD. A.H. LASKAR
BIPUL SARMAH	MS. JYOTIMALA KONWAR	J. K. BAISHYA	AJIT DAS
MS. S. DAS BARUAH	MS. CHANDANA DEKA	MATHEIM LINGGI	MS. REETUJA DUTTA
MS. RITA KAR	D.R. BORA	D.J. BORGOHAIN	S.K. TEWARI
MS. MINATI SARMA	H.R. KHAN	MS. APARNA DEV	TAPAN KR. DAS (II)
G.K. THAKURIA	MD. S. ISLAM SHAH	AVIJIT ROY	MS. INDIRA BARMAN
H. K. NATH	SYED I. RAHMAN	KRISHNENDU PAUL	SHAH S. A. RAHMAN
RAFIQUL ISLAM	PARAMANANDA BORAH	HALADHAR KALITA	PARAG K. DUTTA
K.R. SURANA	JAYANTA TALUKDAR	DIBAKAR GOSWAMI (II)	P.C. BARPUJARI
MS. I. BORA DAS	MS. BONTI SARMA	MRS. N. DEVI SARMA	MS. REKHA BHARATI
MS. L. CHENTALAPATI	KULENDRA BHATTA	C.R.DAS	B.N. HAZARIKA
MS. D. DAS ROY	MS. A. DEKA LAHKAR	MS. ANJU TALUKDAR	R.R. KALITA
ANUPAL DUTTA	P.K. BARUAH	K.N. DAS	M.K. SHARMAH
SALIGRAM CHETRI	CHITTARANJAN GOSWAMI	S. P. DEY	B.C. KALITA
P.K. ROYCHOWDHURY	N.K. BARUA	MS. INDRANI SARMA (I)	DR B.U. AHMED
K.C. MAHANTA	B.K. BAISHYA	MS. BHANU SENAPATI	M.U. MAHMUD
B. C. TALUKDAR	IFTE KHAR AHMED	NANI TAGIA	B.N. SARMA BORDOLOI
R.K. DAS	D.C. NATH	DEBASIS SUR	SALAHUDDIN AHMED
B.C. BAROOAH	MS. NILUFAR RAFIQUE	MS. ANURUPA DEY	MRS. J. SAIKIA BHUYAN
P. CHOWDHURY	ZAFAR IQBAL	RANADIP DUTTA	NARAYAN CHAKRABORTY
KHAGEN GOGOI	K.R. DEB	D.C. BORAH	SASHANKA DASGUPTA
RAJESWAR SARMA	MS. MEGHAMALA SHARMA	R. K. PRADHAN	RIPUN BORA
T.G. BARUAH	AJANTA SARMA	SANTANU BHATTACHARYYA	JAYNAL ABDIN (II)
D.G. BARUAH	S.K. AGARWAL	SATYAJEET SHARMA	G. N. KAKATI
MD. ABDUL HAKIM (II)	ADIL AHMED	DEBA KR. DAS	T.P. MAZUMDAR
MS. S. D. PURKAYASTHA	MS. NANDITA MORAL	PRIYATOSH BHATTACHARJEE	ANUPAM SARMA
A.C. KALITA	MS. DEEPANJALEE DAS	PARITOSH PURKAYASTHA	KAMESWAR LASKAR
B.C. SAIKIA	O.P. BHATI	MS. RINA BHATTACHARYYA	U.K. THAKURIA
TAFAZZUL HUSSAIN	DR (MRS) P. CHAKRABORTY	DEBAJIT BHATTACHARJEE	J. M. DAS
TAUHIDUL ISLAM	JAINUDDIN AHMED	PRADIP DUTTA ROY	MS. G. DAS LAHKAR
R.D. LAL	B. KARPUKAYASTHA	M.K. MAJUMDAR	CHANDRA BORUAH
B.C. CHAKRABORTY	SIDHARTHA SARMA	B. M. CHOWDHURY	S.P. SHARMA
MS. SUNITA KERJIWAL	A.K. DEY	SOUMITRA SAIKIA	BHUBANESWAR KALITA (II)
SUKUMAR CHOWDHURY	D.J. BHUYAN	SYED MD. T. CHISTIE	MS. K. M. BEZBARUAH
G.C. PHUKAN	S.K. MEDHI (I)	R.K. VARMA	NELSON SAILO
N.H. MAZARBHUYAN	MD. SHAMSUL ISLAM	DR (MRS.) M. PATHAK	N. K. GOLDSMITH
BIMAN BARUAH	RATUL GOSWAMI	MS. KALPANA BARUAH	SURAJIT DUTTA
TONNING PERTIN	JOYRAM SAIKIA	B.W. PHIRA	A.K. MEHTA
BASARUDDIN AHMED	C. B. GOGOI	S.R. RAVA	ANJAN J. SAIKIA
MS. NILADRI LASKAR	BHUMIDHAR BARUAH	MS. P.B. BHATTACHARJEE	A.K. BARUAH (II)
MS. DEEPA BORAH	AJOY KR. BARUAH	S.C. BHARALI	BALDEV SINGH
MD. ABDUL MALEQUE	DEVA KR. SAIKIA	H.C. CHETIA	Y.S. MANNAN
RAMEN DAS (II)	PRAN BORA	MANOJ AGARWAL	RAJ SEKHAR
J. C. GAUR	DEBAJYOTI TALUKDAR	HAREN DAS (II)	PULIN BISWAS
H.K. CHOWDHURY	MRINAL KT. CHOWDHURY		MONOJ BHAGABATI

MADHURJYA NARAYAN	SUMAN SHYAM	MRS. GITA MEDHI	MISS. R. DEKA
SONESWAR DAS	BEDADYUTI CHOWDHURY	B.S. BASUMATARY	L.K. BORAH
P. LEONARD AIER	MS. BORNALI BHUYAN	N. P. DAS	R.K. ADHIKARY
MRINAL SARMA	MS. BANTI DUTTA	BHRUBA KR. SAIKIA	S.K. SHARMA
MD. A. ALAM KHAN	MS. MOUSHUMI DEKA	INDRANEEL CHOWDHURY	MISS. ANITA DAS
MD. INAMUL HUSSAIN	MS. CHANDANA NANDI	MRS. R. S. CHOWDHURY	J. K. SARMA
MRS. J. CHAKRABORTY	SUNIL AGARWAL	SUBRAT BHUYAN	MRS. M. CHOWDHURY
MS. S.B. CHOUDHURY	HARI KANTA DEKA	MRS. JYASNA SIKDAR	ZIAUL ALAM
MRS. APARAJITA BARUAH	MS REHANA BEGUM (I)	MRS. M. SARMA BARUAH	MS. N. HOMCHAUDHURY
U.S. AGARWALLA	O.P. SAHARIA	J. P. DAS	S.K. SINHA
P.K. SENSOWA	S.C. ACHARYA	HIRALAL MAURYA	ROMEN BARUAH
O.K. MAHESREE	S.S. DUTTA	KAMALAKSHYA DAS	ARUPANANDA CHOWDHURY
N.N. BHUYAN CHOWDHURY	AKHTAR PARVEZ	MS. IPSITA GOHAIN	NILADRI BHATTACHARYYA
MUDANG BAT	MS. N.S. THAKURIA	MS. DIPASHREE SINHA	MS. I. KRISHNATRAIYA
SARBESWAR DAS	S.S. MOZINDER BAROOAH	MS. NIRUPAMA BARUAH	MS. PAHARI SAIKIA
MRS. AMI B. SARMA	DIPU MANI THAKURIA	MS. PAPIA CHAKRABORTY	N. K. BARKAKATI
AFTAB ALAM	JAINUL ABEDIN (II)	HAREKRISHNA DEKA	ASHIM KR. CHOUDHURY
J.K. ADHYAPOK	JAWRA MAIO	SAJID RAHMAN	MS. S. HAZARIKA
COL (RTD.) M. GOSWAMI	JOGEN HANDIQUE	MS. APARNA AJITSARIA	RUPJIT DE
B.K. SINGH	I.A. TALUKDAR	G.B. DAS	R.K. NATH
MD. AYUB ALI	BIKRAM CHOUDHURY	DEBAJEET THAOSEN	D. J. DUTTA
ADHIR S. CHOUDHURY	NABAJIT BHARALI	S.K. MEDHI (II)	R.K. SARMA
S.R. SAIKIA	MRS. H. M. PHUKAN	BEGUM R. A. SULTANA	DINAMANI SARMAH
BAHADUR RAMCHIARY	A.R. MEDHI	ALOK DEB	PARTHA CHOUDHURY
TAPAN DAS (II)	MD. BABULUR RAHMAN	MS. B. CHAKRABARTTY	B.P. SINHA
MRS. PUSPA GOGOI	P.K. PODDAR	MS. INDRANI CHETIA	ROFIQUDDIN AHMED
MS. APARAJITA SHARMA	MD. ILIAS ALI	MS. ANUPAMA DEVI	AISWARYYA SARMA
AJOY KR. DAS	RAMKRISHNA BHATTACHARJEE	SIDDHARTHA BARUAH	MS. A. BARUA
NAIMUDDIN AHMED	D.N. BARMAN	S.R. RAJBONGSHI	MD. NIZAMUDDIN SEIKH
ANJAN KALITA	M.K. MISRA	K.K. BHATTACHARYYA	DIGANTA GOGOI
BIMAL KR. JAIN	R.J. BARUA	MS. MANJULIKA BAROOAH	SANJIB ROY
AMINUR RAHMAN	B. K. DUTTA	MS. MANJUSHA JHA	MS. KALPANA GOGOI (SARMAH)
REKIBUDDIN AHMED	MRS. S. DAS BHUYAN	MD. KHORSHED ALI	ANIRBAN DAS
MIRNAL KALITA	DHARMA BHUYAN	ZAHANGIR HUSSAIN	MRS. INDRANI CHOWDHURY
MRS. M.C. CHOUDHURY	MRS. M. RAJKUMARI	S. N. DEV PUZARI	ANAN KR. BHUYAN
MS. CHANDRAMA SARMA	ACHYUT OZAH	DIGANTA KR. MISRA	PALASH DAS
K.D. CHETRI	BIKAS HAZARIKA	MD. AFTAB HUSSIAN	MS. BIPAAKKHI BORTHAKUR
S.J. BARTHAKUR	MS. MONI NATH	MRS. N. S. AHMED ISLAM	DIPAK KR. DEY.
MS. ANJANA DAS	S. K. DAS	MS. G.R. MAHILARY	PARTHA P. BARUAH
K. KATH HAZARIKA	RAHMAT ALI	M.K. MODI	AJIT KR. DUTTA
PRITOSH BANIK	DEVAJIT SAIKIA	I.A. HAZARIKA	MD. BAHARUL ISLAM
ARUNABH CHOUDHURY	MATIN B. U. AHMED	SHAJAHAN ALI	MD. TARIQUL ISLAM
MS. MINATI BHUYAN	B. K. HAZARIKA	DHIMAN TALUKDAR	ABU SAYED
S.R. HALOI	SONJOY SARMA	U.P. BARUAH	BHASKAR BARMAN
BHASKAR DUTTA	ASHIT BISWAS	MS. ARUNIMA SENAPATI	MS. BIJOYA BAIRAGI
TAYAM SIRAM	MD. A. J. ATIA	MS. SUJATA CHANGKAKOTI	PABITRA S. BHATTACHARYYA
DULAL TALUKDAR	ASHIF AHMED	A.L. MANDAL	SURAJIT BHARALI
C.R. BISWAS	MATIUR RAHMAN	UTPAL DAS (III)	MS. BABINA BEGUM
BHASKAR KR. SHARMAH	A.K. BASFOR	S. K. KHAITAN	MS. NANDITA BHARALI
A.K. SAIKIA	SHOUMEN SENGUPTA	MRS. V. L. SINGH	SUJIT KR. GHOSH
DINESH AGARWAL	D.K. JAIN	A. J. DEKA	MISS. RUPALIM DAS
MS. P. BHATTACHARYA	MS. MALLIKA DUTTA	S. K. SINGH	MISS. CHAMPA BHATTACHARJEE
MS. MAMONI CHOUDHURY	AJUNGLA AIER	NIRAN BARAH	PRANAB SHARMA
MS. TRIPTIDHARA.DAS	H. B. SARMA	MRS. A. A. BEGUM	MISS M.M. BORAH
SURAJIT CHAKRABARTY	PRAJNAN C. DEKA	SONESWAR SAIKIA	MS. BANTI BAISHYA
MS. U. BHATTACHARYYA	ARINDAM BARTHAKUR	J. P. CHAUHAN	RADHA M. DAS
MS. MOMIKSHYA ARUNA	M. J. DAS	DEBAJIT GOGOI	PADMESWAR DEKA
RAJESH AGARWALL	P.K. TALUKDAR	GAUTAM SOREN	ANUPAM CHAKRABORTY
ABDUL MALIK	MS. MOHSYNA SYREEN	AFSARUDDIN CHOUDHURY	ANGSHUMAN BORA
MS. D.S. NEOG	MS. K. M. PHUKAN	JOGEN BORDOLOI	RAJEEV DAS
MS. N. N. AHMED	MS. J. RANI BORA	SUNIL KR. SINGHA	BISWAMBHAR SHARMA
MS. S. T. SARMA	MANASH BARUAH	MRS. B. BHUYAN	HARGOBINDA BORUAH
MS. H. B. GOSWAMI	K.K. BHATTA	ARUN NATH	MS. JITUMONI SHARMA
KHIZIRUL MONIR	MRS. RANI DUTTA	MS. M. BORDOLOI	PUTUL CH. GOSWAMI
MRS. K. K. CHOUDHURY	ASLAM KHAN	SADHAN KALITA	RANJAN GOGOI
MS. MAMON DEKA	PRANAB CHAKRABORTY	CHINMOY BHATTACHARYYA	MISS. LOLITA RENGMA
MS. DEBJANI SEAL	MS. PURBAI KALITA	ANUPAM CHAUDHURY	MISS. BASABI DAS
A.H. KHAN	JAYANTA DEKA	PRABAL KATAKI	MS. RUPANJALI DAS
MS. TAFIKA A. RAHMAN	NAVAROON NATH	SANJU GANGULY	MANISH CHOUDHURY
MS. PRIYANKA BARUA	MS. NIRMALI TALUKDAR	R.K. BOTHRA	MISS. MARAMEE GOGOI
ABHIJIT BHATTACHARYYA	MRS. SONGHITA DAAS	MS. NAVANITA MITRA	NABIN DEBNATH
MS. ECHO SHARMA	N.A. LASKAR	RAM NAKSHTRA	MRS. CHAYA DEVI
KALYAN PATHAK	NAJROL HAQUE	S.N. RAY	MS. BASHARI SEAL
MANISH GOSWAMI	MITHUN TALUKDAR	D.K. SARMAH	MISS DEBALINA CHOUDHURY
MRINMOY KHATANIAH	KANHAIYALAL GUPTA	MS. ANUPAMA DASS	MS. SMRITISHREE CHAKRAVARTY
DIPANKAR BORA	MRS. M. GOHAIN		MISS. MAMANI BASAR

MISS. SANCHITA ROY	DIPENJYOTI DUTTA	ANKUR BHUYAN	MISS. REHNA BEGUM (II)
MISS. ANJALI DAS	MRS. BANANI DAS	MRS. SHAHNAZ BEGUM	MS. RAJI CHETRI
DIPAK KR. KALITA	RAJESH KR. CHAYENGIA	DEVA KR. DAS (II)	KISHOR KR. BHANSALI
NURUL I. CHOUDHURY	MS. ASHA TEWARI	MS. ROUSHANARA CHOUDHURY	DIBAKAR BORAH
MD. A.K. HOSSAIN	MRS. R. BORO BORAH	RABINDRA CH. PAUL	NARESH MARKANDA
MS. KAVERI MEDHI	MISS. REKHA DEKA	MS. M. BHATTACHARJEE	MRS. MAITREYEE BORAH
KAUSHIK GOSWAMI	MS. N. MEDHI KALITA	MS. NAVANITA BARUAH	JAYANTA KR. PARAJULI
ABDUR R. SHEIKH	MANASH GARODIA	UJJAL KR. GOSWAMI	BAPAN CHOWDHURY
MS. TAPASI DAS	JAKIRUL I. BORBHUIYA	MRINAL KT. NATH	UTPAL KR. KALITA
HEMANTA KR. SARMA (II)	SUBIR BHATTACHARJEE	DURGA P. MANDAL	MS. APARAJITA SAIKIA
MISS. DIPSHIKHA DAS	MS. DIPAK BORGHAHIN	MISS. NAMITA CHOUDHURY	MRS. MEERA H. BORAH
RAJESH KR. BHATRA	MRINALENDU CHOUDHURY	DILIP KR. JAIN	DEBABRATA SAHA
SAGAR RAVI G.	DHRUVAJYOTI PATHAK	MISS. IJUMONI THAKURIA	MS. ANIMITA GOSWAMI
PADMADHAR UPADHYAY	KAUSHIK HAZARIKA	ARUN DEV CHOUDHURY	MS. MANOSHI SHARMA
MISS. PEACE LAHKAR	DILIP BARUAH (II)	NAKUL KALITA	MISS. SATYAWATEE KONWAR
IKBAL H. SAIKIA	MD. ABDUL MATLIB	MS. MUNMUN B. SARMA	MD. JAKIR H. KHAN
DIBYAJYOTI BORAH	RAJIB HAZARIKA	MISS. RANJUMONI NEWAR	BIJAN KR. MAHAJAN
MISS. HASINA YESMIN	NABASHISH GOSWAMI	MOIRANGTHEM G. SINGH	ABHIJIT BHATTACHARJEE
MRS. JURI D. BARMAN	DEBASHISH BATTACHARYA	SANDIP BHATTACHARJEE	ARSHAD CHAUDHURY
MISS. ASMINA BEGUM	KUMUD CH. BORO	DEBASHISH SAIKIA	PRANAB KR. DAS
MRS. RAKHEE B. DEB	NARENDRA NATH JHA	NANDAN SARKAR	MS. MITALEE LAHKAR
MRINMOY DUTTA	RANDEEP SHARMA	SOFIQU RAHMAN	KHANINDRA LAHKAR
MISS. SANTANA SARMA	MS. TAMANNA BORA	UDAY J. SAIKIA	MS. MANJU BORDOLOI
BIMAL SARMAH	MRS. FARIDA BEGUM	PANKAJ KR. DEKA	SUSHANTA S. BAROOAH
AMBAR BARKATAKI	NEELANJAN DEKA	IMRAN H. LASKAR	MS. S. HAZARIKA (BORA)
MISS. NIZIFA KHANAM	DEVASHIS BARUAH	MS. BANASHREE GOGOI	MD. ASLAM
MS. BARNALI MAHANTA	MS. MEETA DEY	MISS. HIRAMONI DEKA	PRANJAL DAS
MIZAZUR R. BARBHUAYA	TUSHAR KT. RAJKUMAR	ISWAR CH. GOGOI	MS. PANNA SHARMA
SANJAY ROY	MISS. S. MADHURI NEOG	MISS. BIJOYA SINHA	MS. MONALISA KONWAR
IMTI LONGJEM	MRS. RUNUMI DAS	MD. KURBAN ALI	SANDI K. DEORI
MISS. BIPASHA SARKAR	MISS. B. MAYA CHHETRI	SAHIDUL H. SARKAR	MS. M. CHAKRABORTY
MISS. RINI SHARMA	MD. MASUD-UR-RAHMAN HAZARIKA	GAUTAM SHARMA	DEBOJIT SENAPATI
SHAMIMA JAHAN	TAPAN CH. DAS (III)	MISS. ADITI BHATTACJARJEE	RAJKUMART. SINGH
NILOUTPAL RAJKHOWA	SANJAY KR. CHAKRABORTY	DHRUBA BANIA	MS. B. GHOSH (SEN)
R.K. DEV CHOUDHURY	MRS. D. BAISHYA (GOGOI)	GAUTAM CHAUDHURY	MS. TASFIA HUSSAIN
SONIT KR. SAIKIA	MS. ANJU AHMED	SATYABRAT DEV SARMA	MRS. MEHBOOBA BEGUM
MISS. SEWALI KEOT	ROBIN KR. DUTTA	MRS. NIRADA SEAL	JAI KISHAN BAJAJ
MS. MITALI MAHANTA	SHARIF UDDIN	NARAYAN D. BHUYAN	MS. JAYATI PURKAYASTHA
GAUTAM KR. SARMA	MRIDUL KR DAS	KULAJIT DAS	MS. PAREE GOGOI
SHAHAB UD. MAZUMDAR	MRS. CHANDANA SHOME	MD. ASLAM KHAN (II)	ABDUL M. BARBHUAYA
ABDUL MANNAF	RITU PARNA HAZARIKA	SAMIUL MUNIR	MISS. ARJUMANDA BHANU
RAGHUNATH PD. ROY	ABHIJIT DAS	SANTANU GOSWAMI	MS. KANGKI BORKATAKI
NURMOHAMMOD SARKAR	MS. KANCHAN NEWAR	NARAYAN SHARMA	BINOY PATHAK.
SANTOSH JAIN	HRISHIKESH DAS	MS. PANCHALI BRAHMA	
SUNIL KR. JAIN	PRABIN DAS	MANISH NATH	

Received from the executant,  
satisfied and accepted

Mr/Ms. K.N. Choudhury will lead  
me/us in the case

And Accepted

Advocate

Advocate

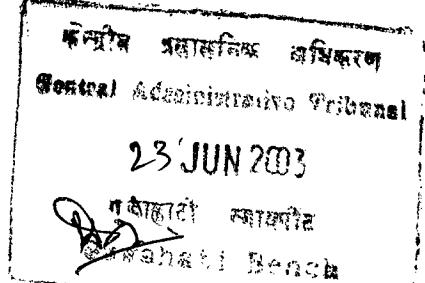
Advocate

And Accepted

Advocate

And Accepted

Advocate



Regd by  
Copy 22/6/03  
(A. DEBNATH  
S. C. G. S. C.  
A. T. Guwahati Bench  
37

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

O.A. NO. 4 OF 2003

Shri S. Talukdar

..... Applicant.  
- Vs -

Union of India & Ors.

..... Respondents.

- And -

In the matter of :

written Statement submitted by  
the respondents.

The humble respondents beg to submit the para-wise  
written statement as follows :

1. That with regard to para 1, 2, 3 and 4.1, of the application the respondents beg to offer no comments.
2. That with regard to the statement made in para 4.2, of the application the respondents beg to state that the applicant initially appointed as Khalasi under the respondent vide letter no. E.E.(E)/GED-I/1017/18(1)/67-GED-1/WC-App. dated 28.06.1967 as recorded in page no.5 of applicant service book.

Copy of letter dated 28.06.1967 is annexed  
hereto and marked as Annexure -1.

3. That with regard to the statement made in para 4.3, of the application the respondents beg to state that the date of birth of applicant as recorded in the Service Book History

-2-

Sheet is 30.06.1944 which is signed by the Head of Office, also by the applicant in the medical certificate signed by the applicant and certified by Sub-Divisional Medical & Health Officer, Dibrugarh, his age was recorded as 23(twenty three) years as on 01/07/1967 i.e., the date of birth is 30.06.1944 as per the certificate.

A copy of Service Book is annexed as Annexure-II and A copy of Medical Certificate is annexed hereto and marked as Annexure-III.

4. That with regard to the statement made in para 4.4, of the application the respondents beg to state that the representation received from the applicant was scrutinized in this office and that the date of birth of applicant as recorded in the Service Book History Sheet (annexure-II) is 30.06.1944 which is signed by the Head of Office also by the applicant in the medical certificate (annexure-III) signed by the applicant and certified by Sub-Divisional Medical & Health Officer, Dibrugarh, his age was recorded as 23(twenty three) years as on 01.07.1967 i.e. the date of birth is 30.06.1944 as per the certificate. As such his application cannot be acceded to.

5. That with regard to para 4.5 & 4.6, of the application the respondents beg to offer no comments.

6. That with regard to the statement made in para 4.7, of the application the respondents beg to state that after receipt of application, it is scrutinized from the Service Book and found the date of birth is 30.06.1944 and the same was informed vide

-3-

our letter no. 10(17)YGED-I/WC/2002/1648 dated 22.08.2002 to Shri A.B. Joshi, Senior Manager (Aero), Airport Authority of India, Dibrugarh Airport, Dibrugarh with his reference letter no. DIB/AAI/E-6/Pension/1877 dated 03.07.2002.

A copy of letter dated 22.08.2002 is annexed as Annexure -IV.

7. That with regard to the statement made in para 4.8, of the application, the respondents beg to state that there is no such mistake as it become clear from the medical certificate issued by Sub-Divisional Medical Health Officer, Dibrugarh ( as per Annexure-III ).
8. That with regard to paras 5.1 to 5.7 of the application the respondents beg to offer no comments.
9. That with regard to paras 6 & 8, of the application the respondents beg to offer no comments.
10. That with regard to paras 8.1 to 8.4, of the application the respondents beg to offer no comments.
11. That with regard to paras 9 to 9.1, of the application, the respondents beg to offer no comments.
12. The respondents beg to say that save and except whatever is specifically admitted in the written statement, the other contentions and statement may be deemed to have been denied.

Verification.....

-4-

VERIFICATION

I, Shri Dhiraj Bhattacharyya, presently working as Executive Engineer (E), GED-I, CPWD, Ghy-21, being duly authorised and competent to sign this verification, do hereby solemnly affirm and state that the statements made in para 7 to 12 are true to my knowledge and belief and those made in para 23 and 26 being matter of records are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact.

And I sign this verification on this 10th day of March, 2003 at Guwahati.

  
Dhiraj Bhattacharyya,  
Declarant.  
S/o Late R.C. Bhattacharyya

Name (in full)

Shri Salim Ali Takukdar

Permanent Home Address (in full)

P.O. HATHUBA, VILL. DAHARTHUA  
Dist. 24 PARGANA'S.

Name of wife (and also husband's name in the case of woman Government servant) and residence.

Sri Aravinda Takukdar

Nationality (if not a citizen of India, number and date of the certificate of eligibility granted by the Government of India).

INDIAN

1. Member of Scheduled Caste, Scheduled Tribe, Particulars of Caste/Tribe.

- NO -

Date of birth by Christian Era as nearly as can be ascertained.

30-6-1944

2. Educational qualifications.

S. B. Intermediate  
C. P. M. (H. Z.)

63 1/2" (5' 1 1/2")

3. Exact height by measurement (without shoes).

4. Personal mark for identification.

1. 1 1/4" long cut marks on the middle portion of the right hand.  
2. Another 1 1/4" long cut mark on the upper part of the right knell (lower part of the thigh).

Little finger

Ring finger

Thumb

Middle finger

Fore finger

5. Signature of the Government servant.

S. A. Salim Ali

6. Signature and designation of the head of the Office or other attesting officer.

AVIATION ELECTRICAL SECTION

CENTRAL P. W. D. E. S. T.

Note: The entries in this page should be certified by responsible Government servant. The signatures in Annexure II should be dated. Finger prints need not be taken. After every five years' period, the officer should be attested again. For additional marks to be taken of Government servants of the Police Departments, please see page 12.

Executive Engineer (E.L.)  
and Elect. Divn. No. 1  
Gwalior-21

- ANEXURE -

Executive Engineers (EL).  
... and Elect. Div. No. 1  
in Guwahati-21

Executive Engineer (EL),  
Central Elect. Divn. No. 1  
Guru Nanak Dev University, Jalandhar

## FORM OF MEDICAL CERTIFICATES

I hereby certify that I have examined Shri Satish Chandra Talukdar in the Electrical & Mechanical Division, Central P.W.D., Gangtok (Sikkim) (Name of Ministry/Office), and cannot discover that he has any disease (communicable or otherwise), constitutional weakness or bodily infirmity except

I do not consider this a disqualification for employment in Electrical and Mechanical (Name of Ministry/Office) Shri Satish Chandra Talukdar age is, according to his own statement 23 years and by appearance about 23 years.

Dated: - 17/7/63

(SIGNATURE)

Designation

Engr. Incharge

Signature of candidate:

Left hand thumb and finger impressions:

Thumb / Forefinger / Middle finger / Ring finger / Little finger

Aust  
Executive Engineer (EE)  
Establishment Elect. Divn. No. 1  
C.P.W.D. Gangtok-21

SARKAR.  
3/iv/63.

ANNEXURE - IV

Government of India  
Central Public Works Department

No. 10(17)/GEDI/PG/2002/ 1668

Dated: 10/7/02

To:

Shri A. B. Joshi,  
Senior Manager(Aero.),  
Airports Authority of India,  
Dibrugarh Airport,  
Dibrugarh (Assam).

Sub :- Forwarding of Application.

Ref to Your letter No. D&P/AAI/E-6 (Pension)/101  
dt. 03.07.2002.

Sir,

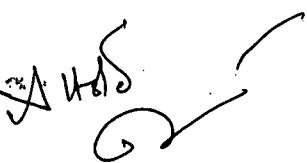
As per the subject and letter cited above, I am to inform you that as per the record entries available in the service Book/Cards, the date of birth of Sri Satish Talukdar Ex-Operator, who Technically Resigned from C.P.W.D. Relieved on 30.6.1999 for absorption in N.A.A. is 30.6.1944 and last affidavit was made on 30.6.1949 as Affidavited in Court on 1.10.2001 and attested photocopy of School certificate issued on 27.1.1999 by the Airport Kanak L.P. School, Jorhat, Mahanbari, Dibrugarh (attached with the application forwarded to us).

Moreover, the Medical Fitness certificate issued on 01.07.1957 by the Sub-Divisional Medical & Health Officer, Dibrugarh, for appointment in C.P.W.D., to Sri Talukdar, aged according his own statement and appearance was 23 (Twenty three) years on the date of issue of the certificate and 23 deducted from 1967 (or counted back) brings the date of birth to 30.6.1944 but not to 30.6.1949.

The record entries are duly signed and sealed by the officials to whom the applicant was attached.

In this connection, it is also to state that as the applicant concerned is resigned and relieved from this department for absorption N.A.A. any modification or alteration of his date of birth should be done from your end please.

Thanking you in anticipation.



Yours faithfully,

( D. BHATTACHARYYA )

Executive Engineer (E)

Guwahati Electrical Division  
C.P.W.D., Guwahati - 781 001

Executive Engineer (E)  
Guwahati Elect. Divn. No.-1  
Guwahati-21

has occurred, and (ii) the date of birth so altered would not make him ineligible to appear in any School or University or UPSC examination in which he had appeared, or for entry into Government service on the date on which he first appeared at such examination or on the date of his initial appointment to Government service.

### CASE-LAW

1. **Limitation of 5 years for alteration of date of birth should not be applied to those in service on 15-12-79.**—It has been held in *Hira v. Union of India, ATR 1987 (1) CAT 414 (Principal Bench): 1987 ATC 130* that the Notification issued on 30-11-1979 insisting on making a request for change in the Date of Birth within five years of the date of appointment, would apply to those who enter Government service after 15-12-1979, and that the limitation would not apply to those in service on that date.

2. **School certificate can be relied upon as authentic documentary evidence for alteration of Date of Birth.**—The applicant could not produce the school certificate at the time of appointment as the school was closed for summer holidays. He was therefore sent for medical examination and as per the medical report his date of birth was decided to be 15-7-1933. The applicant subsequently submitted the school certificate showing the date of birth as 1-9-1936 and requested the department to effect the change on 16-6-59, furnishing copy of the certificate. After he came to know that the date of birth was not corrected in the office records he represented in 1988, and followed it up. Thereafter the applicant had come before this Tribunal.

**Held:** As per Railway Establishment Code, when a candidate declares his date of birth he should produce documentary evidence such as a Matriculation certificate or a Municipal birth certificate. If he is not able to produce such an evidence he should be asked to produce any other authenticated documentary evidence to the satisfaction of the appointing authority. Such authenticated documentary evidence could be the school leaving certificate, a Baptismal certificate in original or some other reliable document. It is clear from the above that a school certificate can be relied upon as authentic documentary evidence. The respondent is therefore directed to consider the representation of the applicant and if the date of birth is found to be supported by documentary evidence as the school certificate the respondent shall correct his date of birth in the service records and thereafter allow him to continue in service till his superannuation as per the corrected date of birth.

[ *Md. Sayeed Hussain v. the Union of India, CAT Madras Bench, O.A. 1075 of 1991 decided on 29-6-1992.* ]

### II. CHANGE OF NAME

1. **Procedure for change of name.**—The name of a Government servant is entered in the first page of the Service book with reference to the

## CHAPTER 31

### MISCELLANEOUS SUBJECTS

#### I. DATE OF BIRTH AND ITS SUBSEQUENT ALTERATION

**1. Proof of Date of Birth at the time of initial appointment.**—A candidate is required to furnish proof of his Date of Birth by the Christian era at the time of initial appointment to Government service, while declaring the same. Normally, the date of birth as entered in the High School/Secondary School/Higher Secondary School certificate is accepted as documentary evidence in proof of age. In the absence of school certificate extract from "birth register" furnished by Municipal authorities may be accepted. In the absence of both the above proofs, the candidate may declare the month and the year, or at least the year of birth. From this his date of birth will be determined as 16th of the month so stated, or 1st July if only year is declared. If the person is able to declare only his age, his date of birth will be determined by deducting the number of years representing his age from the date of appointment.

[Rules 79, 80, GFR.]

**NOTE.**—Since the basic proof is School certificate, other alternatives mentioned above will not be accepted if the School certificate is available. In other words, even if the official is able to produce authentic record like extract from birth register from the Municipal authorities which happens to differ from the date of birth as entered in the School certificate, such proof will not be accepted. The official should have the date of birth as entered in the School certificate altered by the Educational authorities concerned with reference to the municipal records.

If the Educational Authorities refuse to alter the date of birth entered in the School Certificate, the next remedy is to approach the Court of Law with sufficient proof, for issue of appropriate direction to the Educational Authorities.

**2. Alteration of Date of Birth subsequently.**—Once the date of birth has been declared by the candidate, accepted by the department and entered in the service records, it is not subject to alteration except under the orders of the Head of Department.

Under Note 6 to FR 56, (substituted in DP & AR Notification published in the Gazette, dated 15-12-1979), a Government servant may request the Head of Department in writing within five years of his entry into Government service, for a change in the date of birth as recorded in his Service Book, (i) if it is clearly established that a genuine bona fide mistake

26 AUG 2013

2013/04/04

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH  
AT GUWAHATI

27

Filed by : The Respondent No. 4  
Through :  
Mr. R.S. Chowdhury  
Advocate

IN THE MATTER OF :

ORIGINAL APPLICATION NO. 04/2003

Sri Satish Talukdar

APPLICANT

- Vs. -

Union of India & Ors.

RESPONDENTS.

IN THE MATTER OF :

Written statement filed on behalf of the  
Respondent No. 4.

I, Sri Munindra Kumar Das, S/o Late Bimal Kr. Das aged about 41 years presently working as Manager (Law), Airports Authority of India (North Eastern Region) do hereby Solemnly affirm and state as follows.

1. That a copy of the said application has been duly served upon me. I have gone through the same and understood the contents thereof. Being the Manager (Legal) of the Airports Authority of India, I am competent and have been duly authorised to swear this affidavit on behalf of the Respondent No.4.
2. That all the averments and submissions made in the Original Application are denied by the answering respondent save and except those which have been specifically admitted herein and that which appears from the records of the case.

3. That prior to contending the averments made in the Original Application the deponent would like to raise Preliminary Objections against the maintainability of the Original Application before this Hon'ble Tribunal for want of jurisdiction.

**PRELIMINARY OBJECTIONS**

4. That at the very outset the deponent respectfully begs to state that although the applicant was appointed in the Central Public works Department (hereinafter referred to as C.P.W.D.) on 1.7.67, however, he was absorbed under the Airport Authority of India with effect from 1.7.90 vide Director General of C.P.W.D. letter under Memo No. 45-3-89/Ec.X dated 7.5.90. As such, the parent department of the deponent is no longer then the C.P.W.D. but is infact the Airports Authority of India.

A copy of the verification from the Service Book of the applicant, by the Senior Accounts Officer, A.A.I., Dibrugarh is annexed herewith and marked as

**ANNEXURE – A**

5. That it is further respectfully stated that in the Notification dated 17.12.1998, wherein in exercise of the power conferred by sub-section (2) of Section 14 of the Administrative Tribunals Act, 1985, the Central Govt. has specified the 1<sup>st</sup> day of Jan. 1999 as the date on and from which the provisions of Sub-Section (3) of Section 14 of the said Act would apply to certain organisations (Societies/Statutory Organisation) owned or controlled by the Govt., the name of the Airports Authority of India does not figure in the list of organisations so mentioned therein. As such, the jurisdiction regarding the Airports Authority of India and matters pertaining thereto lies before the Hon'ble High Courts and not before the Hon'ble Central Administrative Tribunals. Hence, the applicant ought to have approached the Hon'ble High Court by way of a Writ petition and not this Hon'ble Tribunal, which is not the proper forum for redressal of his grievances. The Original Application so filed by the applicant is therefore liable to be rejected at the threshold for want of jurisdiction.

A copy of the Notification dated 17.12.1998 so published in the Gazette of India is annexed herewith and marked as **ANNEXURE -B.**

6. That the deponent therefore respectfully states that the applicant is trying to mislead this Hon'ble Tribunal by stating that he working as Senior Assistant in the Office of the Respondent No.4 on deputation basis. The deponent categorically states that the applicant has been absorbed under the Airports Authority of India and as such his grievances if any, ought to be addressed to the competent authority under the Airports Authority of India and not to the authorities of the Central Public Works Department. This is therefore a fit case, where Your Lordships may deem it fit and proper not to adjudicate upon the matter on merits and further direct the Applicant to approach the proper forum for redressal of his grievances, if any.

#### **PARA-WISE WRITTEN STATEMENT**

7. That with regard to the statement made in paragraph 1 of the Application the deponent has no comments to offer.
8. That the deponent categorically denies the statement made in paragraph 2 of the Original Application and reiterates the statements made in paragraphs 4, 5 and 6 hereinabove. In view of the fact that the applicant has been absorbed under the Airports Authority of India in 1990 itself, the Parent Department of the Applicant is the Airports Authority of India and no longer the C.P.W.D.. As such, the jurisdiction regarding the subject matter of the Original Application does not lie before this Hon'ble Tribunal.
9. That with regard to the statement made in paragraph 3, 4.1. and 4.2 the deponent has no comments to offer.
10. That while denying the statements made in paragraph 4.3 of the application the deponent states that since the applicant was recruited by the C.P.W.D. and allegedly the original certificate of the applicant was not returned to him, the same would have to be verified from the

records so available with the C.P.W.D.. However, it is pertinent to mention herein that on 23.4.1991, a Proforma was issued by the Executive Engineer, C.P.W.D. to the Airports Authority of India, wherein the date of birth of the applicant has been clearly recorded as 30.06.1944 (as recorded in his Service Book). The Respondent No.4/Airports Authority of India is not in a position to make any change in the date of birth as has been recorded by the C.P.W.D. in 1967,

A copy of the said Proforma issued by the Executive Engineer, C.P.W.D. on 23.4.91 is annexed herewith and marked as ANNEXURE - C.

11. That while denying the statements made in paragraph 4.4. of the Original application, the deponent puts the applicant to the strictest proof thereof. A bare perusal of the certificate so issued by the Headmaster of the Airport Kanoi L.P. School (Annexure 1 to the O.A.) reveals that whereas the said certificate was issued in the year 1999, the applicant had passed out from the said School in the year 1965. The deponent humbly states that it is difficult to come to the conclusion that after 34 years of having left the said School, the authorities concerned had maintained meticulous records with regard to the date of birth of the applicant. Furthermore, since the Affidavit sworn before the Judicial Magistrate, Dibrugarh (Annexure -2 of the O.A.) was based on the aforesaid certificate so issued by the Headmaster of the Airport Kanoi L.P. School, the legality and validity of the same is subject to the scrutiny of this Hon'ble Tribunal.
12. That with regard to the statements made in paragraph 4.5,4.6, 4.7, 4.8 and 4.9 of the O.A., the deponent reiterates the statements/averments made hereinabove and further states that the date of birth as recorded in the Service Book of the of the applicant must have been recorded on the basis of documentary evidence produced by the Applicant at the time of joining in service. It is further stated that the Govt. of India has laid down certain Guidelines with regard to 'change of date of birth' which are as follows:

- (a) An employee makes a request in this regard within 5 years of his entry into Govt. service.
- (b) It is clearly established that a genuine bonafide mistake had occurred  
and
- (c) The date of birth so altered would not make him ineligible to appear in any School or University or UPSC examination in which he had appeared, or for entry into Government service on the date on which he first appeared at such examination or on the date of entry into Government service.

In the instant case, none of the aforesaid Guidelines/details have been met with and the applicant has approached this Hon'ble Tribunal at the fag end of his career to gain some undue benefits. As such, this Hon'ble Tribunal may be pleased to reject the application.

13. That the deponent respectfully states that none of the grounds averred in the O.A. are good/valid grounds and the applicant has not been able to make out any case for claiming any relief from this Hon'ble Tribunal. Under the facts and circumstances as have been narrated above, it is humbly submitted that the instant application is devoid of any merit and the same is liable to be dismissed at the threshold.

Verification .....

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### VERIFICATION

I, Shri Munindra Kumar Das, S/o Late Bimal Kumar Das, aged about 41 years, at present working as Manager (Law), airport Authority of India (North Eastern Region) do hereby solemnly affirm and verify that I am the Applicant in the instant application and conversant with the facts and circumstances of the case. The statements made in Paragraphs 1, 2, 3, 4 (partly), 5 (partly), 6, 7, 8, 9, 10 (partly), 11, 12 and 13 are true to my knowledge and the rest are my humble submissions before this Hon'ble Tribunal.

And I sign this Verification on this the 26<sup>th</sup> day of August, 2003

Munindra Kumar Das

DEPONENT

## **ANNEXURE A**

### III—PREVIOUS QUALIFYING SERVICE AND FOREIGN SERVICE

१०) ... अली अहंक सेवा

(a) Previous qualifying service

Employee / CTP  
Number (NIR)

— 021740 —

— 300 —

(ए) शाश्वत विषयाग संख्या

(iv) Foreign service

Senior Manager (Acc)  
ATL, Dibrugarh

Certified to be true copy

R. S. Chowdhury  
Advocate

# भारत का राजापत्र

## The Gazette of India



सत्यम् विवरण

आसाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राप्तिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

नई दिल्ली, वृहस्पतिवार, १७ दिसंबर १९९८/अक्राहायन २६, १९२०

सं. ४९२ ]  
No. 492 ]  
NEW DELHI, THURSDAY, DECEMBER 17, 1998/ACRAHAYANA 26, 1920

कार्यालय, लांकु-ग्रामायन तथा पंजान मंत्रालय  
(कार्यालय और भारतव्रात विभाग)

अधिसूचना

नई दिल्ली, १७ दिसंबर १९९८

सा. का. नि. 748 (अ).—केन्द्रीय सरकार, प्रामाणिक अधिकार अधिनियम, १९८५ (१९८५ या १३) की धारा १५ या उपाया (२) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, १ जनवरी, १९९९ को उन तारीखों के बीच वे विभिन्न करते हैं, जिसमें ही उन अधिनियम की धारा १४ या उपाया के उपर्यन्त, नीचे उल्लिखित उन संगठनों को, जो सरकार के स्पष्टिकार्यालय वा नियंत्रकार्यालय संगठनियों और कानूनी संगठन हैं, सामूहिक तौर पर उन प्रयोगों के लिए भारत सरकार के कार्यालय, हाल का विकास और पंजान मंत्रालय (कार्यालय और व्रातव्रात विभाग; यो अधिसूचना सं. सा. का. नि. 730 (अ), तारीख २ मई, १९८६ में नियन्त्रित संसोधन करते हैं, अर्थात् :—

उन अधिसूचना की अनुसूची में फ़ूम मं. ९ और उससे मंजूरी ग्रहित्यों के ग्रहण नियन्त्रित प्रक्रम सं. और प्रगतिशील जोड़ी जाएँगी।

अर्थात् :—

स्र. सं. नियम/सोमाइटो/अन्य,  
प्राप्तिकरण का पार्य

हेतु

1 2 3  
10. बेशनल काउन्सिल फॉर होटल मैनेजरेंट एंड  
फेटरिंग ट्रेनिंग सेंटर, साप्तग्रेरो एवं न्यू  
पूरा, नई दिल्ली-११००१२.

मान्दामटो रजिस्ट्रीकरण अधिनियम,  
१८६० के अधीन रजिस्ट्रेशन।

11. इंस्टीट्यूट ऑफ होटल मैनेजरेंट,  
फेटरिंग एंड न्यूट्रिशन,  
लायब्रेरी एपेन्यू, पूसा,  
नई दिल्ली- ११००१२.

सोसायटी रजिस्ट्रीकरण  
अधिनियम, १८६० के अधीन  
रजिस्ट्रीकृत।

(11)

३४०। ८१९८

Certified to be true copy.

R. S. Chowdhury  
Signature

12. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग ट्रैकोलॉजी एंड एप्लाइड, न्यूट्रिशन, भीर तापाटक गाँव, दादर मुम्बई - 400028.
13. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग ट्रैकोलॉजी एंड एप्लाइड, न्यूट्रिशन, सी.जाइटी.एफ.एस, पाराम्बी पी.00100, तेलंगाना - 600113.
14. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग ट्रैकोलॉजी एंड एप्लाइड, न्यूट्रिशन, पी.16, तारतोता.रोड, बांकास्ता - 700048.
15. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग ट्रैकोलॉजी एंड एप्लाइड, न्यूट्रिशन, पी.जो.उन्टो.नोर्पोरिंग वारपेन, गो.1A - 403521.
16. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग ट्रैकोलॉजी एंड एप्लाइड, न्यूट्रिशन, एस.जे.पोलीटेक्निक एप्स, पोतार, 567001.
17. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग एंड न्यूट्रिशन, रोन्टर-वी, गु.गांगज, महाराष्ट्र - 226121.
18. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग ट्रैकोलॉजी एंड एप्लाइड, न्यूट्रिशन, एफ.रो.डी.डी.कॉलोनी, विजनगार, हैदराबाद 500027.
19. इंस्टीट्यूट गाँव होटल गेजेंट, बेटरिंग एंड न्यूट्रिशन, ग.नंदिं, पोती.कंगारु, गुवाहाटी, गु.गांगदाराद - 781015.

गोवायडी रजिस्ट्रीकरण  
जापनियम, 1867 के अधीन  
रजिस्ट्रीकृत ।

- |     |                                                                                                                                                                      |                                                                 |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------|
| 20. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट,<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड<br>च्यूट्रिंग, श्री. एस. एस. नगर,<br>गुरुग्राम- 751004.                                            | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |
| 21. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट,<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड<br>च्यूट्रिंग, सीकर रोड, जगदुर-<br>392016.                                                         | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |
| 22. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट,<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड<br>च्यूट्रिंग, 1100 ब्याटर्स, नियर<br>सेलिंग्स आॉफ एडमिनिस्ट्रेशन,<br>मोपाल- 462016.               | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |
| 23. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट,<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड<br>च्यूट्रिंग, नेहरू पार्क, बोतोड रोड,<br>थीनगर 190091.                                            | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |
| 24. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट,<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड<br>च्यूट्रिंग, स.आई.डी.सी. विनियंग,<br>जी.एस. रोड ई.बी.सी. स्टापेजु,<br>गोपांगड, गुगाहाटी- 781005. | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |
| 25. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड<br>च्यूट्रिंग भेरापत्ती कॉम्पोनी,<br>गिरडीसाई नाष्टा, गंधिर के रामने,<br>गवातियर- 474002.           | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |
| 26. | इंस्टीट्यूट आॉफ होटल मैनेजमेंट,<br>बेटरिंग टेक्नोलॉजी एंड एप्लाइड,<br>च्यूट्रिंग जी.बी.राजा रोड,<br>कोवतूम पी.ओ., तिरुप्पिण्णु-675527.                               | तोसायटी रजिस्ट्रीकरण<br>अधिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत । |

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|-----|--------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------|
| 27. | इंस्टीट्यूट गोफ टोटल मैनेजमेंट,<br>पेटरिंग एंड न्यूट्रिशन, शिल्पर-32-2,<br>वैदीगढ़- 162207.                  | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |
| 28. | इंस्टीट्यूट गोफ टोटल मैनेजमेंट,<br>पेटरिंग एंड न्यूट्रिशन, शिल्पर-32-2,<br>वैदीगढ़- 162207, गुरजासुर-143521. | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |
| 29. | इंस्टीट्यूट गोफ टोटल मैनेजमेंट,<br>पेटरिंग एंड न्यूट्रिशन, शिल्पर-32-2,<br>वैदीगढ़- 162207.                  | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |
| 30. | इंस्टीट्यूट गोफ टोटल मैनेजमेंट,<br>पेटरिंग एंड न्यूट्रिशन, शिल्पर-32-2,<br>वैदीगढ़- 162207.                  | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |
| 31. | गोपनल- पापर ड्रेसिंग इंस्टीट्यूट,<br>रन. पी.टी. गाई. कॉन्पोक्स,<br>शिल्पर-33, परीदावार]हरियाणा।              | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |
| 32. | केन्द्रीय प्रदूषण नियंत्रण बोर्ड,<br>पटियां अंचल, इंस्टीट्यूट नगर,<br>पिंडिया- 110032.                       | का प्रदूषण नियारण तथा<br>नियंत्रण उन्नयनियम, 1974<br>के अधीन गठित ? |
| 33. | इंधियन इंस्टीट्यूट गोफ एंड पर्सनल सेटली,<br>शिल्पर- 171005.                                                  | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1960 के<br>अधीन रजिस्ट्रीकृत।     |
| 34. | केन्द्रीय पिंडिया संचार,<br>18, इंस्टीट्यूटगल-एरिया,<br>गढ़ीद जीत सिंह गांव,<br>नई दिल्ली- 110016.           | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |
| 35. | नवोदय- पिंडिया संगठित,<br>प-39, फेलांग, कालोनी,<br>नई दिल्ली- 110048.                                        | वोसाप्टी रजिस्ट्रीकरण<br>उपिनियम, 1860 के<br>अधीन रजिस्ट्रीकृत।     |

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36. इंडियन कार्डिनल आर्फ मेडिकल रिसर्च, गंगारी नगर, नई दिल्ली-110029. सोसायटी रजिस्ट्रीकरण अधिनियम, 1960 के अधीन रजिस्ट्रीकृत।
37. फिल्म रेंड टेलीविजन इंस्टीट्यूट आर्फ इंडिया, मार्क लॉनेज रोड, पुणे- 411004. सोसायटी रजिस्ट्रीकरण अधिनियम, 1860 के अधीन रजिस्ट्रीकृत।
38. सत्यजीत रे फिल्म रेंड टेलीविजन इंस्टीट्यूट ई. सम. वाईपास रोड, पी. आर. पंचलेयर, कलकत्ता - 700094. सोसायटी रजिस्ट्रीकरण अधिनियम, 1860 के अधीन रजिस्ट्रीकृत।

[फ्र. सं. एच-11017/7/94-ए. टी. (एंड-III)]

एस. एस. राहीराम, अवर मंचिय

पाद टिप्पणी :— मूल अधिसूचना सा. का. नि. सं. 7301अ, तारीख मई 2. 1986, द्वारा प्रकाशित बी. गई थी और तत्पर वात् निम्नलिखित द्वारा संगोष्ठित की गई :—

- 118 सा. 10 का 0 नि. 1172 अ, तारीख 31. 10. 1986  
 28 सा. 10 का 0 नि. 64 अ, तारीख 06. 02. 1987  
 83 सा. 10 का 0 नि. 409 अ, तारीख 20. 04. 1987  
 48 सा. 10 का 0 नि. 542 अ, तारीख 11. 07. 1995

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(Department of Personnel and Training)

NOTIFICATION

New Delhi, the 17th December, 1998.

G.S.R. 748(E).—In exercise of the powers conferred by sub-section (2) of section 14 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government, hereby specifies the 1st day of January, 1999, as the date on and from which the provisions of sub-section (3) of section 14 of the said Act shall apply to the organisations mentioned below, being the societies and statutory organisations owned or controlled by the

THE GAZETTE OF INDIA EXTRAORDINARY

[PART II--Sec. 3(i)]

Government and makes the following amendments in the notification of the Government of India in the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) number C.S.R.730(E), dated the 2nd May, 1986, namely:-

In the Schedule to the said notification, after serial number 9, and the entries relating thereto, the following serial numbers and entries shall be added, namely:-

S. No.	Name of the corporation/society/other authority	Status
1	2	3
10.	National Council for Hotel Management and Catering Technology, Library Avenue, Pusa, New Delhi-110012.	Registered under Societies Registration Act, 1860
11.	Institute of Hotel Management, Catering and Nutrition, Library Avenue, Pusa, New Delhi-110012.	Registered under Societies Registration Act, 1860
12.	Institute of Hotel Management, Catering Technology and Applied Nutrition, Veer Savarkar Marg, Dadar, Mumbai-400028.	Registered under Societies Registration Act, 1860
13.	Institute of Hotel Management, Catering Technology and Applied Nutrition, CIT Campus, Tharamani PO, Chennai-600113.	Registered under Societies Registration Act, 1860
14.	Institute of Hotel Management, Catering Technology and Applied Nutrition, P-16, Taratala Road, Calcutta-700088.	Registered under Societies Registration Act, 1860

Nutrition,  
PO Alto Porvorim, Bardez,  
Goa-403521.

tration Act, 1860

16. Institute of Hotel Management,  
Catering Technology and Applied  
Nutrition,  
SJ Polytechnic Campus,  
Bangalore-560001.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

17. Institute of Hotel Management,  
Catering and Nutrition,  
Sector-G, Aliganj,  
Lucknow-226020.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

18. Institute of Hotel Management,  
Catering Technology and Applied  
Nutrition,  
'P' Row, DD Colony, Vidyanagar,  
Hyderabad-500007.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

19. Institute of Hotel Management,  
Catering and Nutrition,  
Government Poly Compound, Ambawadi,  
Ahmedabad-380015.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

20. Institute of Hotel Management,  
Catering Technology and Applied  
Nutrition,  
VSS Nagar, Bhubaneswar-751004.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

21. Institute of Hotel Management,  
Catering Technology and Applied  
Nutrition,  
Sikar Road, Jaipur-302016.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

22. Institute of Hotel Management,  
Catering Technology and Applied  
Nutrition,  
1100 Qrts., Near Academy of Admn.,  
Bhopal-462016.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

23. Institute of Hotel Management,  
Catering Technology and Applied  
Nutrition,  
Nehru Park, Boulevard Road,  
Srinagar-190001.

Registered under  
Societies Regis-  
tration Act, 1860  
Society

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24.	Institute of Hotel Management, Catering Technology and Applied Nutrition, AIDC Building, C.S. Road, (ABC Stoppage), Bhaungach, Guwahati-781005.	Registered under Societies Registration Act, 1860
25.	Institute of Hotel Management, Catering Technology and Applied Nutrition, Kherapatti Colony, Opp. Sirdisai Baba Mandir, Gwalior-474002.	Registered under Societies Registration Act, 1860
26.	Institute of Hotel Management, Catering Technology and Applied Nutrition, C.V. Raja Road, Kovalam PO, Thiruvananthapuram-695527.	Registered under Societies Registration Act, 1860
27.	Institute of Hotel Management, Catering and Nutrition, Sector-32A, Chandigarh-160047.	Registered under Societies Registration Act, 1860
28.	Institute of Hotel Management, Catering Technology and Applied Nutrition, Guru Nanak Dev College, Hardochanni Road, Gurdaspur-143521.	Registered under Societies Registration Act, 1860
29.	Institute of Hotel Management, Catering Technology and Applied Nutrition, Kufri, Shimla-171012.	Registered under Societies Registration Act, 1860
30.	Institute of Hotel Management, Catering Technology and Applied Nutrition, 31-Industrial Estate, Patna-800015.	Registered under Societies Registration Act, 1860
31.	National Power Training Institute, NPTI Complex, Sector-33, Faridabad(Haryana).	Registered under Societies Registration Act, 1860
32.	Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.	Constituted under the Water(Prevention and Control of Pollution) Act, 1974.
33.	Indian Institute of Advanced Study, Shimla-171005.	Registered under Societies Registration Act, 1860

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34. Kendriya Vidyalay Sangathan  
18, Institutional Area,  
Shahid Jeet Singh Marg,  
New Delhi-110016.

Registered under  
Societies Regis-  
tration Act, 1860

35. Navodaya Vidyalaya Samiti  
A-39, Kailash Colony,  
New Delhi-110048.

Registered under  
Societies Regis-  
tration Act, 1860

36. Indian Council of Medical Research,  
Ansari Nagar,  
New Delhi-110029.

Registered under  
Societies Regis-  
tration Act, 1860

37. Film and Television Institute  
of India,  
Law College Road,  
Pune-411004.

Registered under  
Societies Regis-  
tration Act, 1860

38. Satyajit Ray Film and Television  
Institute,  
B.M. Bypass Road, PO Panchanayor,  
Calcutta-700094.

Registered under  
Societies Regis-  
tration Act,  
1860.

(E. No. H-11017/7/94-AT(Vol. III))

S. M. SAHARJAR, Under Secy.

Footnote— Principal notification was published vide number  
G.S.R.730(E), dated the 2nd May, 1986 and subsequently amended  
vide :-

- (1) G.S.R.1172(E), dated the 31st October, 1986,
- (2) G.S.R.84(E), dated the 6th February, 1987,
- (3) G.S.R.409(E), dated the 20th April, 1987,
- (4) G.S.R.542(E), dated the 11th July, 1995,

Government of India

Ministry of Personnel, Public Grievances and Pensions

Department of Personnel & Training

(AT Division)

\*\*\*\*\*

New Delhi  
the 28th December, 1998

30 Dec 1998

OFFICE MEMORANDUM

Subject:- Jurisdiction of Central Administrative Tribunal  
for Non-Government/Autonomous Bodies-Regarding.

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The undersigned is directed to enclose herewith this Department's Notification G.S.R. No.748(E) published in the Gazette of India (Extraordinary) on 17.12.98 on the above subject and to request that the organisations under the administrative control of your Ministry/Department figuring on the said notification who have been brought under the jurisdiction of Central Administrative Tribunal may be informed accordingly.

(S.M. Saharlar)

Under Secretary to the Govt. of India

Tel. No. 3017338

To,

1. The Secretary, Ministry of Human Resource Development, Department of Education, Shastri Bhawan, New Delhi in respect of Indian Institute of Advanced Study, Shimla, Kendriya Vidyalaya Sangathan and Navodaya Vidyaalaya Samiti (Five Copies).
2. The Secretary, Ministry of Information & Broadcasting, Transport Bhawan, New Delhi in respect of Film & Television Institute of India, Pune and Satyajit Ray Film & Television Institute, Calcutta (Three Copies).
3. The Secretary, Ministry of Power Shastri Bhawan, New Delhi in respect of National Power Training Institute, Faridabad (Two Copies).
4. The Secretary, Ministry of Environment and Forests Parivarayan Bhawan, C.G.O Complex, Lodhi Road, New Delhi in respect of Central Pollution Control Board, New Delhi (Two Copies).
5. The Secretary, Ministry of Health and Family Welfare Nirman Bhawan, New Delhi in respect of Indian Council of Medical Research, New Delhi (Two Copies).
6. The Secretary, Department of Tourism, Transport Bhawan, New Delhi in respect of National Council for Hotel Management & Catering Technology and 20 others Institutes (Twenty two Copies).

A.O.W.F.

EXCERPT FORMA



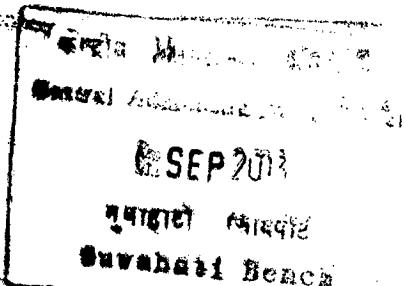
Certified that the above particulars have been verified from the service records of the official and found to be in order.

EXECUTIVE ENGINEER (E)  
Signature of the Executive Engineer  
with Designation and Seal.

Certified to be true copy

P. S. Chowdhury  
Advocate

DKV ✓



Filed by me applicant  
Brought it  
Date 6.9.03  
Advocate  
Subrata Kabi

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**GUWAHATI BENCH**

**In the matter of:**

**O.A. No. 04 of 2003**

**Shri Satish Talukdar**

**-vs-**

**Union of India & Ors.**

**And**

**In the matter of:**

Rejoinder submitted by the applicant against the written statement submitted by the Respondent No.4.

That the applicant above named most humbly and respectfully begs to submit as follows:

1: That the applicant categorically denies the averments made under preliminary objections in para 4,5 and 6 of the written statement save and except those which have been specifically admitted herein and that which appears from the records.

The applicant further submits that the actual cause of action in the instant case arose while the applicant was in his parent department i.e. the C.P.W.D. and the instant application also is in against the original wrong action of the C.P.W.D. only which was

communicated to the applicant by the impugned letter dated 07/10/06/2002 of his present employer i.e. Airports Authority of India and the mistake in date of birth as recorded by the C.P.W.D. will have to be corrected by the C.P.W.D only. As such this application is well within the jurisdiction of the Hon'ble Central Administrative Tribunal.

2. That in reply to the statements made in para 8 and 10 of the written statement, the applicant begs to reiterate as stated in para 1 herein above and further begs to submit that the C.P.W.D made wrong entries in the Service Book of the applicant at the time of joining on the basis of which the Executive Engineer C.P.W.D issued the Proforma dated 23.04.1991 as stated by the respondent mentioning the date of birth of the applicant wrongly as 30.06.1944 instead of 30.06.1949.
3. That the applicant categorically denies the contentions made in para 11 and 12 of the written statement and most humbly submits that the certificate of the age proof in question was submitted in original to the respondents in 1967 itself at the time of initial joining of the applicant, which the respondents did not return to the applicant. In the certificate aforesaid it was clearly mentioned that the date of birth of the applicant is 30.06.1949 but the respondents wrongly recorded the date of birth as 30.06.1944 without going thorough the said certificate and such recording was

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- not based on documents and as such the contentions of the respondents are not tenable. Further, in the instant case, the issue is fully consistent with the guidelines laid down by the Government of India in this matter as quoted under serial no. (b) in para 12 of the written statement and as such it is a fit case for the Hon'ble Tribunal to interfere wit, directing the respondents to correct the bonafide mistake since it is the settled position of law that there is no time limit for correction of bonafide mistake.
4. That the applicant categorically denies the statements made in para 13 of the written statement and further begs to submit that all the grounds shown in this application and the reliefs prayed for are genuine, bona fide and legitimate.
5. That under the facts and circumstances stated above, this application deserves to be allowed with costs.

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**VERIFICATION**

I, Sri Satish Talukdar, Son of Late Alonga Talukdar, aged about 53 years, presently working as Senior Assistant in the office of the Senior Manager, Airport Authority of India, National Airports Division, Dibrugarh, Assam, do hereby verify that the statements made in Paragraph 1 to 4 are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this the 30<sup>th</sup> day of August, 2003.

Sri Satish Talukdar